

SHRI GHULAM NABI AZAD: We can sit till 7.00 p.m. today and continue the discussion tomorrow. ...(*Interruptions*)...

THE MINISTER OF PARLIAMENTARY AFFAIRS; THE MINISTER OF COAL; AND THE MINISTER OF MINES (SHRI PRALHAD JOSHI): Sir, today, we will continue till item no. 2 is completed. We will dispose of the item no. 2, that is, the Unlawful Activities (Prevention) Amendment Bill, 2019. ...(*Interruptions*)... जब तक वह पूरा नहीं होगा, तब तक हम आज का कामकाज पूरा करेंगे। ...(*व्यवधान*)...

THE MINISTER OF RAILWAYS AND THE MINISTER OF COMMERCE AND INDUSTRY (SHRI PIYUSH GOYAL): Sir, we will withdraw many of our speakers so that we can do it faster. ...(*Interruptions*)... We will withdraw many of our speakers. ...(*Interruptions*)... We will withdraw many of our speakers and only one person will speak so that we can do it faster. ...(*Interruptions*)...

GOVERNMENT BILLS - *Contd.*

The Unlawful Activities (Prevention) Amendment Bill - 2019

MR. DEPUTY CHAIRMAN: So, let us now move to the Unlawful Activities (Prevention) Amendment Bill, 2019. ...(*Interruptions*)... Shri G. Kishan Reddy to move a motion for consideration of the Unlawful Activities (Prevention) Amendment Bill, 2019. Hon. Minister, please move. ...(*Interruptions*)...

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): Sir, I move:

"That the Bill further to amend the Unlawful Activities (Prevention) Act, 1967, as passed by Lok Sabha, be taken into consideration."

MR. DEPUTY CHAIRMAN: Motion moved. There are five Amendments by Shri Elamaram Kareem, Shri Binoy Viswam, Shri Vaiko, Shri K.K. Ragesh and Shri Tiruchi Siva for reference of the Unlawful Activities (Prevention) Amendment Bill, 2019, as passed by Lok Sabha, to a Select Committee of the Rajya Sabha. Members may move the Amendments at this stage without any speech. While moving the Amendments, these Members have to provide the names of the Members who will be on the Select Committee. Shri Elamaram Kareem, are you moving? ...(*Interruptions*)...

SHRI BINOY VISWAM: Sir, I move the. ...(*Interruptions*)...

SHRI ELAMARAM KAREEM: Sir, I move the ...(Interruptions)...

MR. DEPUTY CHAIRMAN: You have not given the names. ...(Interruptions)...

SHRI K.K. RAGESH: Sir, I have already given the names. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: I will come to you. ...(Interruptions)...

SHRI DIGVIJAYA SINGH (Madhya Pradesh): Sir, I am on a point of order. ...(Interruptions)... Just one minute, Sir. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Digvijayaji, please wait for one minute. ...(Interruptions)... You have not given the name of the Members on Select Committee, so, it would be infructuous. ...(Interruptions)... It would be infructuous. ...(Interruptions)... I shall now put the Amendment given by Shri Vaiko. You have given the names. You have to move the amendment. Just move it.

SHRI VAIKO: Sir, I move:

"That the Bill further to amend the Unlawful Activities (Prevention) Act, 1967, as passed by Lok Sabha, be referred to a Select Committee of the Rajya Sabha, consisting of the following Members:-

1. Shri Tiruchi Siva
2. Shri T. K. Rangarajan
3. Shri Manish Gupta
4. Prof. Manoj Kumar Jha
5. Shri Sanjay Singh
6. Shri Rewati Raman Singh
7. Shri Bhubaneswar Kalita
8. Shri Binoy Viswam
9. Shrimati Vandana Chavan
10. Ms. Dola Sen

with instructions to report by the last day of the first week of the next Session of the Rajya Sabha".

MR. DEPUTY CHAIRMAN: I shall now take up the Amendment by Shri K.K. Ragesh. ...(Interruptions)...

SHRI DIGVIJAYA SINGH: Sir, I have a point of order. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: I will call you. ...(Interruptions)... Let him move, then, I will call you. ...(Interruptions)... Now, Amendment by Shri K.K. Ragesh. ...(Interruptions)... You have not given the names. ...(Interruptions)...

SHRI K.K. RAGESH: Sir, I have already submitted the names. Yesterday, it was submitted.

MR. DEPUTY CHAIRMAN: Is it there? I don't have the names with me.

SHRI K.K. RAGESH: It was already submitted yesterday.

MR. DEPUTY CHAIRMAN: Are you moving?

SHRI K.K. RAGESH: Sir, I move:

"That the Bill further to amend the Unlawful Activities (Prevention) Act, 1967, as passed by Lok Sabha, be referred to a Select Committee of the Rajya Sabha, consisting of the following Members:-

1. Shri K. K. Ragesh
2. Shri Anand Sharma
3. Shri Sukhendu Sekhar Ray
4. Shri Tiruchi Siva
5. Prof. Manoj Kumar Jha
6. Shri Sanjay Singh
7. Shri Binoy Viswam
8. Dr. K. Keshava Rao
9. Shri Abdul Wahab
10. Shri Jose K. Mani
11. Shri B.K. Hariprasad
12. Dr. Amee Yajnik

with instructions to report by the last day of the first week of the next Session of the Rajya Sabha".

MR. DEPUTY CHAIRMAN: The motion for consideration of the Unlawful Activities (Prevention) Amendment Bill, 2019, as passed by Lok Sabha and the amendments moved

thereto are now open for discussion. ...(Interruptions)... Please, माननीय दिग्विजय जी, कुछ कहना चाहते हैं। ...(Interruptions)...

SHRI TIRUCHI SIVA: Sir, where are my Amendments? ...(Interruptions)...

MR. DEPUTY CHAIRMAN: One minute. Do you have Amendments? ...(Interruptions)... It was in the papers. It was not given to me. ...(Interruptions)... I shall now take up the Amendment moved by Shri Tiruchi Siva. Are you moving?

SHRI TIRUCHI SIVA: Sir, I move:

"That the Bill further to amend the Unlawful Activities (Prevention) Act, 1967, as passed by Lok Sabha, be referred to a Select Committee of the Rajya Sabha, consisting of the following Members:-

1. Shri Tiruchi Siva
2. Shri Bhubaneswar Kalita
3. Shri Derek O'Brien
4. Shri K.K. Ragesh
5. Prof. Manoj Kumar Jha
6. Shri Sanjay Singh
7. Shri Binoy Viswam
8. Shri Vaiko
9. Shri K.T.S. Tulsi
10. Shrimati Vandana Chavan
11. Dr. L. Hanumanthaiah

with instructions to report by the last day of the first week of the next Session of the Rajya Sabha".

The questions were proposed.

SHRI DIGVIJAYA SINGH: Sir, my humble request to you is this. As per Rule 37 of the Rules Book mentioned by Shri Derek O'Brien, as a practice, you should take the sense of the House from each leader of the political parties before deciding one way or the other. This is my request to you, Sir. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: I think, we have moved and there is. ...(Interruptions)...

SHRI DIGVIJAYA SINGH: Sir, this is the practice. ...*(Interruptions)*... This is the way the sense of the House is taken. ...*(Interruptions)*... Each leader of the political parties is represented here. ...*(Interruptions)*... You should take the sense of the House whether they are ready or not. ...*(Interruptions)*... It is not a question of majority. ...*(Interruptions)*...

पर्यावरण, वन और जलवायु परिवर्तन मंत्री; तथा सूचना और प्रसारण मंत्री (श्री प्रकाश जावडेकर): सर, उसके बाद अमेंडमेंट पर वोटिंग भी हुई।

श्री उपसभापति: माननीय दिग्विजय जी, मैंने sense of the House लिया, समझा और आपसे कहा।

श्री प्रकाश जावडेकर: सर, वोटिंग भी हो गई है, हम आगे बढ़े हैं।

SHRI DIGVIJAYA SINGH: No, Sir. ...*(Interruptions)*... You have not taken the sense of the House. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Shri Kapil Sibal. ...*(Interruptions)*...

SHRI DIGVIJAYA SINGH: Take the sense of the House. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Shri Prabhat Jha. ...*(Interruptions)*...

SHRI DIGVIJAYA SINGH: I am quoting from convention. ...*(Interruptions)*... Please follow the convention. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Shri Prabhat Jha. ...*(Interruptions)*... Shri Prabhat Jha. ...*(Interruptions)*...

श्री प्रभात झा (मध्य प्रदेश): माननीय उपसभापति महोदय, ...*(व्यवधान)*...

SHRI DIGVIJAYA SINGH: Sir, you have not responded to my point of order. ...*(Interruptions)*... We were moving. ...*(Interruptions)*...

श्री उपसभापति: माननीय दिग्विजय जी, मैंने बहुत स्पष्ट रूप से बताया कि जैसा माननीय मंत्री जी ने कहा, उसके बाद सबकी sense लेकर मैंने ग्रहण किया कि यह हाउस चलेगा और इसी कारण चल रहा है। ...*(व्यवधान)*... झा साहब, अब आप बोलें।...*(व्यवधान)*...

श्री प्रभात झा (मध्य प्रदेश): उपसभापति महोदय, मैं सदन में उपस्थित the Unlawful Activities (Prevention) Amendment Bill, 2019 पर बोलने के लिए खड़ा हुआ हूँ। हमारा देश वर्षों से आतंकवाद से जूझ रहा है। ...*(व्यवधान)*... देश में हुई एक छोटी सी भूल के कारण, आजादी के बाद देश में जो घटना घटी, उसका खामियाजा आज पूरे देश को भुगतना

पड़ रहा है। वह आतंकवाद का मामला था। यह आतंकवाद कहां से पैदा हुआ - आतंकवाद हमारी गलतियों के कारण पैदा हुआ। मैं दावे के साथ कहता हूँ कि अगर देश में आतंकवाद नहीं होता, जिस तरह आज हम कहते हैं कि भारत दुनिया में तीसरे नम्बर पर आना चाहता है, तो दूसरे देश कहते कि भारत पहले स्थान पर रहे और हमें तीसरे स्थान पर आना है - ऐसी स्थिति बनती। यह समझने की बात है कि आतंकवाद के कारण आज 135 करोड़ आबादी वाले देश का एक-एक आदमी परेशान है। आतंकवाद से सभी लोग परेशान हैं। मुझे लगता है कि हम सबको इसे गौर से देखना चाहिए। जब विश्व में हम कहीं जाते हैं, भारत के प्रधान मंत्री ने पिछले 5 वर्षों में विश्व के हर मंच पर, हर देश में जहां वे गए, वहां आतंकवाद पर बात करके पूरे विश्व का ध्यान इस समस्या की तरफ आकर्षित किया है। यही कारण है कि आज पाकिस्तान पूरी तरह से विश्व में isolated हो चुका है। अगर इसका श्रेय किसी को जाता है, तो देश के प्रधान मंत्री, नरेन्द्र मोदी जी को जाता है। चाहे कोई देश रहा हो - चीन हो, रशिया हो, अमेरिका हो, यू .एन.ओ. का मंच हो, जी-20 हो - हर मंच पर उन्होंने कहा कि आज विश्व की सबसे बड़ी समस्या आतंकवाद है। आपको सुनकर आश्चर्य होगा कि आतंकवाद के कारण विगत 28 सालों में पूरे विश्व में 55 लाख करोड़ रुपए का नुकसान हुआ है। यह रिपोर्ट Global Terrorism Index के अनुसार है, जिसमें कहा गया है कि 2001 से लेकर 2017 तक दुनिया की अर्थव्यवस्था को 55.82 लाख करोड़ रुपए का नुकसान पहुंचा है। यह सामान्य बात नहीं है। यदि आतंकवाद न होता तो भारत कहां से कहां पहुंच गया होता। आतंकवाद के कारण 2014 में अर्थव्यवस्था को होने वाली क्षति 108 अरब डॉलर यानी 7.52 लाख करोड़ रुपए तक पहुंच गई थी। अमेरिका की ट्रेड टॉवर पर 9/11 को जो आतंकी हमला हुआ था, उससे अल-कायदा को 4 से 5 लाख डॉलर का खर्च आया, लेकिन उस हमले ने अमेरिका को हिलाकर रख दिया था। हमारे देश के भूतपूर्व राष्ट्रपति, श्री ए.पी.जे. अब्दुल कलाम ने स्वयं एक सेमिनार में आतंकवाद पर चिन्ता व्यक्त की थी। हम जब भी आतंकवाद की बात करते हैं, उसे अल्पसंख्यकवाद से जोड़ दिया जाता है - ऐसा नहीं होना चाहिए। डा. ए.पी.जे. अब्दुल कलाम ने स्पष्ट कहा था कि इस देश की सबसे बड़ी बीमारी आतंकवाद है। इसे किसी चश्मे से नहीं देखना चाहिए और आतंकवाद को कुचलने के लिए कठोर से कठोर कानून बनाना चाहिए। इसीलिए सदन में जो बिल आया है, वह आतंकवाद को कुचलने के लिए लाया गया है। यहां मैं बताना चाहता हूँ कि इस देश पर एक नहीं अनेक आतंकी हमले हुए हैं। मुम्बई सीरियल ब्लास्ट 12 मई, 1993 को हुआ। कोयम्बटूर धमाका 14 जनवरी, 1998 को हुआ, 3 नवंबर, 1999 को श्रीनगर के बादाम बाग में हमला हुआ, जम्मू-कश्मीर विधान सभा पर 1 अक्टूबर, 2001 को हमला हुआ, भारतीय संसद, जहां हम बैठे हैं, उस पर 13 दिसंबर 2001 को हमला हुआ। लश्कर-ए-तैयबा और जैश-ए-मोहम्मद के पांच आतंकवादियों ने भारत के सबसे बड़े सुरक्षित माने जाने वाले इस लोकतंत्र के मंदिर पर सबसे बड़ा हमला किया था। इतना ही नहीं 14 मई, 2002 को जम्मू-कश्मीर के कालुचक में हुए हमले में 21 जवान शहीद हुए थे। अक्षरधाम मंदिर पर 24 सितम्बर, 2002 को हमला हुआ, 22 जुलाई, 2003 को जम्मू-कश्मीर के अखनूर

[श्री प्रभात झा]

मैं हमला हुआ। सर, ये घटनाएं क्या हैं? ये घटनाएं भारत को हिला देने वाली घटनाएं थीं। दिल्ली सीरियल बम ब्लास्ट 29 अक्टूबर, 2005 को हुआ, दो दिन में आतंकवादियों ने तीन बम धमाके किए। मुंबई में 11 जुलाई, 2006 को ट्रेन धमाका हुआ। मुंबई की लोकल ट्रेन्स में अलग-अलग सात बम विस्फोट हुए। महाराष्ट्र के मालेगांव में 8 दिसम्बर, 2006 को हुए धमाकों में 32 लोग मारे गए। 5 अक्टूबर, 2006 को श्रीनगर में हुए हमले में सात सुरक्षाकर्मी शहीद हुए। भारत और पाकिस्तान के बीच चलने वाली समझौता एक्सप्रेस में 19 फरवरी, 2007 को हुए धमाके में 68 यात्री मारे गए। आंध्र प्रदेश... यह मैं इसलिए बता रहा हूं, क्योंकि भारत का कोई भी कोना ऐसा नहीं है, जो आतंकवाद से पीड़ित से न हो, इसलिए यह जो कानून लाया गया है, इस पर पूरा ध्यान देकर, इसको किसी दूसरी निगाह से नहीं देखना चाहिए। आतंकवाद की कोई जात नहीं होती है, उसका कोई धर्म नहीं होता है। हम कभी नहीं कहते कि फलां आतंकवादी, फलां आतंकवादी, लेकिन क्या इस बात से इंकार किया जा सकता है? आतंकवाद का दुख किसको नहीं है? भारत का एक-एक व्यक्ति आतंकवाद से दुखी है। कितने पैसे खर्च हो रहे हैं, कितनी चीजें हो रही हैं? जब से श्री अमित शाह जी गृहमंत्री बने, तो देश में अचानक वातावरण बदला है। मैं उनके सामने यह बात कहना उचित नहीं समझता हूं, लेकिन मुझे कहना पड़ रहा है। आज भारत की निगाहें, भारत सरकार के गृह मंत्रालय पर हैं और सब को यह विश्वास है कि आतंकवाद का खात्मा अगर होगा, तो इसी गृह मंत्रालय और इसी गृह मंत्री के नेतृत्व में होगा।

उपसभापति महोदय, गैर-कानूनी गतिविधियां (निवारण)संशोधन विधेयक, 2019 में मुख्य चार-पांच कानूनों का प्रावधान रखा गया है। आतंक की गतिविधियों को संयुक्त होने की आशंका के आधार पर किसी अकेले व्यक्ति को आतंकी घोषित किया जाएगा। अब ये बार-बार कहते हैं कि...आपने भी तो वर्ष 2003, वर्ष 2009 और वर्ष 2013 में अनेक संशोधन किए, हम भी संशोधन लाए हैं। क्या आतंकवाद से लड़ने की ताकत, लड़ने की बात आप नहीं कहते हैं? कौन इसका विरोध करेगा? भारत लहलुहान है। भारत के हर राज्य में लहू बह रहा है। कभी भी कोई घटना होती है, लेकिन आज स्थिति बदली है और यह कानून मजबूत होगा, तो आतंकवादी... कोई आरोप लगाने की बात नहीं है, इसमें कहा गया है कि आतंकियों की आर्थिक और वैचारिक मदद करने वालों और आतंकवाद के सिद्धांत का प्रचार करने वालों को भी आतंकवादी घोषित किया जाएगा। क्या भारत का कोई व्यक्ति यह चाहता है कि हम आतंकवाद के खिलाफ न लड़ें? हर व्यक्ति चाहता है कि हम आतंकवाद के खिलाफ लड़ें और जब हम चाहते हैं, तो एक साथ भारत की आवाज़ उठनी चाहिए। जब विश्व में एक आवाज़ हो सकती है, विश्व के लोग और हमारे प्रधान मंत्री विश्व में जा-जा कर एक राष्ट्र को पूरी तरह से, जो जनक हैं... आपने देखा उरी में घटना हुई। उरी में एक बार एयर स्ट्राइक हुआ, हालत खराब हुई, भारत ने और विश्व ने भारत के साथ खड़ा होने का निर्णय किया और किसी ने भी हमारा विरोध नहीं किया। उसके बाद पुलवामा में घटना हुई, वहां पर सर्जिकल स्ट्राइक हुई, उसका जवाब दिया। आतंकवाद का जवाब डर कर नहीं हो सकता

है, उसका जवाब अच्छे, कठोर कानून बनाकर हो सकता है और उसकी शुरुआत आज इस बिल के माध्यम से की गई है। मैं गृह मंत्री जी को बधाई देना चाहता हूँ। आतंकवाद के मामले में एन.आई.ए. के इंस्पेक्टर स्तर के अधिकारी को जांच का अधिकार दिया जाता है। इसमें कौन-सी बड़ी बात है। अगर हम एन.आई.ए. को ताकतवर नहीं बनाएंगे, जो सबसे बड़ी एजेंसी है, तो किसको ताकतवर बनाएंगे और इसलिए उसका ताकतवर होना बहुत अनिवार्य है। उसकी ताकत बढ़ेगी, तो आतंकवाद भी धीरे-धीरे खत्म होगा। आतंकवादी गतिविधियों पर संपत्ति जब्त करने के पहले एन.आई.ए. को अपने महानिदेशक से मंजूरी लेनी होगी।

उपसभापति महोदय, प्रस्ताव में संशोधनों का उद्देश्य आतंकी अपराधों को त्वरित जांच अभियोजन की सुविधा प्रदान करना है। और आतंकी गतिविधियों में शामिल व्यक्ति को आतंकवादी घोषित करने का प्रावधान प्रदान करना है। अगर डर नहीं होगा, तो ये घटनाएं होंगी। पहली बार अमरनाथ यात्रा में कोई भी दुर्घटना नहीं हुई है, अगर यह श्रेय जाता है तो भारत के गृह मंत्रालय और उनके द्वारा पूर्व में लिए गए निर्णयों को जाता है। नहीं तो कितनी घटनाएं होती थीं। लोग कहते थे, हम अमरनाथ यात्रा पर नहीं जाएंगे और अब peacefully सारी यात्रा सम्पन्न हुई है।

उपसभापति महोदय, किसी कानून में व्यक्तिगत आतंकवादी को नामित करने का कोई प्रावधान नहीं है, इसलिए जब किसी आतंकवादी संगठन पर प्रतिबंध लगाया जाता है तो उसके सदस्य एक नया संगठन बना लेते हैं। पहले हम संगठन को रोकते थे तो एक नया व्यक्ति संगठन बना लेता था, लेकिन अब व्यक्ति पकड़ा जाएगा और जब व्यक्ति पकड़ा जाएगा तो आतंकवाद पर अंकुश लगेगा। यहां पर संदेह व्यक्त किया जाता है कि हम किसी को भी पकड़ लेंगे। सर, आतंकवाद के मामले में सारे देश को एक स्वर में बात करनी चाहिए और यह बात मैं इसलिए कह रहा हूँ कि यह न बीजेपी की समस्या है, न कांग्रेस की - यह पूरे राष्ट्र की समस्या है। जैसा माननीय गृह मंत्री जी ने लोक सभा में कहा, "आतंकवाद व्यक्ति की मंशा का होता है, आतंकवाद संस्थाओं में नहीं होता है इसलिए आतंकवाद से जुड़े व्यक्ति को आतंकवादी घोषित करने के प्रावधान की बहुत ज्यादा जरूरत है और इसके लिए संयुक्त राष्ट्र और अन्य राष्ट्रों, चीन, अमेरिका, फ्रांस और ब्रिटेन के समान प्रावधान किए गए हैं। इसलिए ये बातें की जा रही हैं। आतंक विरोधी कानून में अब तक सिर्फ यह प्रावधान था कि वह किसी समूह को प्रतिबंधित कर सकता था, लेकिन किसी को व्यक्तिगत तौर पर नहीं। उसके बाद कुछ ऐसे न्यायिक फैसले आए जिनमें प्रतिबंधित संगठनों से जुड़े हुए लोगों को सजा दिलाना कठिन साबित हो रहा था।

उपसभापति महोदय, इस संशोधन के बाद अब किसी को व्यक्तिगत तौर पर आतंकी घोषित किया जा सकेगा। संशोधित कानून के तहत संगठनों के साथ-साथ व्यक्तियों को भी आतंकी घोषित किया जा सकता है और आज इसकी आवश्यकता भी है। इसका उदाहरण है, यासीन भटकल जैसा आतंकवादी, जो काफी वर्षों तक radar में था। अगर उसे आतंकवादी घोषित कर दिया गया होता तो उसे बहुत पहले ही पकड़ लिया जाता, लेकिन ऐसा नहीं

[श्री प्रभात झा]

हुआ। हम लोग ऐसा नहीं कर पाए, जैसा माननीय गृह मंत्री जी ने लोक सभा में कहा है। पिछले पांच वर्षों के दौरान आतंकवाद हमारी सरकार के प्राथमिक एजेंडे में था। पूरे विश्व में नरेन्द्र मोदी जी ने इस बात को उठाया - लोग हंसी-मज़ाक में लोग बोल देते थे, लेकिन सवाल यह नहीं है - भारत में ही नहीं, विश्व में आतंकवाद के खिलाफ हर मंच पर एक सूत्री कार्यक्रम अगर किसी ने चलाया और सबका समर्थन हासिल किया है तो उस बड़े व्यक्तित्व का नाम है - नरेन्द्र मोदी, नरेन्द्र मोदी और नरेन्द्र मोदी। पिछले पांच वर्षों के दौरान हमारी सरकार ने पूरे देश में आतंकवाद को समाप्त करने के लिए निरंतर प्रयास किए हैं। पाकिस्तान द्वारा विशेष रूप से जम्मू-कश्मीर में राज्य प्रायोजित आतंकवाद से दृढ़ता और प्रभावी ढंग से निपटा गया है। आज जब मैं आपके सामने यहां पर इस विषय पर बोल रहा हूं, तो मैं बताना चाहता हूं कि आज सुबह भी अनेक आतंकवादी ढेर हुए हैं। आप सब जानते हैं, मैं आरोप नहीं लगाना चाहता, लेकिन पहले सैनिकों के सिर काटकर फेंक दिए जाते थे और चुनौती दी जाती थी - अब सिर काटने की बात तो दूर है, उन्हें लगता है कि हमारा सिर न कट जाए, इसलिए ऐसी घटनाएं कम हुई हैं। किसी ने सोचा था कि आतंकवादी स्थलों को पूरी तरह से नष्ट किया जाएगा? सर्जिकल स्ट्राइक में क्या हुआ था? कहने के लिए राजनैतिक तौर पर लोग विरोध कर रहे हैं, लेकिन सच्चाई क्या है? जहां से आतंकवाद पैदा होता है, वहां पर सर्जिकल स्ट्राइक करके नरेन्द्र मोदी जी ने भारत के 130 करोड़ लोगों का सम्मान दिखाया और भारतीय सेना ने अपना सम्मान दिखाया। इस तरह से आतंकवाद के खिलाफ लड़ाई लड़ी जाती है। इसलिए आज पूरा विश्व हमारे साथ खड़ा होता है, किसी ने इस पर कोई टीका-टिप्पणी नहीं की, लेकिन दुर्भाग्य के साथ कहना पड़ रहा है कि इस पर टीका-टिप्पणी उन्होंने की, जिन्हें नरेन्द्र मोदी जी का हाथ पकड़कर कहना चाहिए था कि प्रधान मंत्री जी, हम इस लड़ाई में आपके साथ हैं। आतंकवाद भारत की मिट्टी से मिटकर रहेगा - जब तक नहीं मिटेगा, तब तक राजनीति से ऊपर उठकर हम बात करेंगे। क्या यह कहने की सामर्थ्य हममें हो सकती है? मुझे लगता है कि अब धीरे-धीरे हम सबको अपना मन बदलना होगा।

उपसभापति महोदय, वर्तमान में जो कानून है, उसकी धारा 25 के अनुसार, आतंकवाद की कार्यवाही का प्रतिनिधित्व करने वाली सम्पत्ति को केवल उस राज्य के डीजीपी द्वारा लिखित अनुमोदन के साथ जब्त किया जा सकता है, जिसमें ऐसी सम्पत्ति स्थित है। कई बार आतंकी विभिन्न राज्यों में अपनी सम्पत्ति ले जाते हैं और वहां पर उसे रखते हैं। ऐसे मामलों में अलग-अलग राज्यों में डीजीपी की मंजूरी लेना बहुत मुश्किल हो जाता है। जिसके कारण होने वाली देरी से अभियुक्तों की संपत्ति आदि को स्थानांतरित किया जा सकता है। इसलिए जल्द से जल्द आतंकवाद की कार्यवाही का प्रतिनिधित्व करने वाली संपत्तियों को जब्त करना आवश्यक कदम हो जाता है। कानून में संशोधन, डीजी, एनआईए को ऐसी संपत्ति को जब्त करने का अधिकार देना है। इसमें क्या गलत है? क्या एनआईए को अधिकार नहीं होना चाहिए? क्या आतंकवादियों को छूट देनी चाहिए? क्या भारत को लहलुहान होने देना चाहिए?

इसीलिए यह कठोर कानून आतंकवाद के लिए है और आतंकवाद भारत की सबसे बड़ी समस्या है। इस समस्या को हटाने के लिए अगर यह बिल आया है, तो इस बिल का तहेदिल से हम सभी को समर्थन करना चाहिए।

उपसभापति महोदय, वर्तमान में जो कानून है, उसकी धारा 43 के अध्याय 4 और अध्याय 6 के अनुसार ...(समय की घंटी)... डीएसपी या समकक्ष पद से नीचे कोई अधिकारी यूएपीए के तहत अपराधों की जांच करने के लिए सक्षम नहीं है। एनआईए को डीएसपी की कमी का सामना करना पड़ता है। उनके पास इतनी फोर्स नहीं है, एनआईए के पास 57 स्वीकृत पदों के मुकाबले सिर्फ 29 डीएसपी हैं और 105 स्वीकृत पदों के मुकाबले 90 निरीक्षक हैं। इसीलिए डीएसपी स्तर के व्यक्ति की बात कही गई है। यह संशोधन भारत के हित में है, एक-एक भारतीय के हित में है, भारतमाता के हित में है। अगर विरोध में है, तो सिर्फ आतंकवादी और आतंकवाद के उन अड्डों के विरोध में है। इसलिए एनआईए की ताकत और इसमें जितने संशोधन हुए हैं... मुझे पूरा भरोसा है कि आप सब मिलकर..., क्योंकि देखिए आतंकवाद के बारे में सभी लोग बात करते हैं, सभी कहते हैं, जब कांग्रेस थी, तो उन्होंने भी कोशिश की होगी, लेकिन यदि मेरे दांत नहीं हैं या दांत तोड़कर आप मुझे सुपारी खाने के लिए कहेंगे, तो यह मेरे साथ न्याय नहीं होगा। न्याय तब होगा, जब दांत देने पड़ेंगे।...

श्री उपसभापति: प्रभात जी, अब आप कन्क्लूड कीजिए।

श्री प्रभात झा: वर्तमान सरकार, नरेन्द्र मोदी जी की सरकार ने आज दांत देने की कोशिश की है। ...(समय की घंटी)...

श्री उपसभापति: प्रभात जी, अब कन्क्लूड कीजिए।

श्री प्रभात झा: आतंकवाद को जड़-मूल से नष्ट करने के लिए यह बिल लाया गया है। मुझे पूरा भरोसा है कि हम सब मिलकर इसका समर्थन करेंगे।

श्री उपसभापति: माननीय कपिल सिब्बल जी।

SHRI KAPIL SIBAL (Uttar Pradesh): Sir, thank you very much for giving me this opportunity. I would first request the Home Minister to agree to send this Bill to a Select Committee. If that is not agreed upon, I stand here to oppose the Bill. सर, सबसे पहले मैं यह कहना चाहता हूं कि सदन में कोई ऐसा सदस्य नहीं होगा, जो कभी आतंकवाद के हक में बोले। हम सब एक हैं। आतंकवाद के खिलाफ लड़ाई लड़नी है, आतंकियों को खत्म करना है, इसमें कोई दोराय नहीं हैं। मैं समझता हूं कि ऐसे बिल हम ही लाए थे। 1967 में यह बिल हम लाए थे और उसके बाद आपको याद होगा कि 1985 में, जब 1984 में इंदिरा जी की हत्या हुई, तो 'टाडा' भी हम ही लाए थे। उसके बाद 2001 में जब पार्लियामेंट में अटैक हुआ, तो 2002 में 'पोटा' आप लोग लाए थे। फिर

[Shri Kapil Bibal]

इस बिल में 2004, 2008 और 2013 में संशोधन किया, और आज आप एक और संशोधन लेकर यहां आए हैं। हमें इस बात पर गौर करना होगा कि इन बिलों का क्या अनुभव रहा है? इसके पीछे घटनाएं भी हुई हैं, जब 1967 में बिल लाया गया, तो उस समय, शायद आपको याद है या नहीं, एक कमेटी बनी थी under the Integration Council. That committee was the Committee of Integration and Regionalism. They gave a suggestion कि हमें Article 19 में संशोधन करना चाहिए to bring in 19(2), 19(3), and 19(4), the provision 'sovereignty and integrity of India'. 1967 से पहले 19(2), 19(3), 19(4) में यह 'sovereignty and integrity of India' प्रोविज़न नहीं था।

(उपसभाध्यक्ष, डा. सत्यनारायण जटिया पीठासीन हुए)

जब हम as a Member of Parliament oath लेते थे, वहां भी sovereignty and integrity नहीं था। 1967 के बाद यह उसमें रखा गया, क्यों रखा गया? क्योंकि उस समय इस देश में एक secessionist movement चल रहा था और इसलिए यह बिल लाया गया। जैसे मैंने कहा कि 1984 में इंदिरा जी की हत्या हुई, तो हम लोग 'टाडा' लेकर आए। आपको याद होगा कि "टाडा" 1989 तक चला और फिर उसके बाद हमने 1991 तक extend किया, फिर हमने उसे 1993 तक extend किया और फिर 1995 में वह लैप्स हो गया। वह क्यों लैप्स हुआ, क्योंकि हमने देखा और हमारा अनुभव यह था कि यह कानून तो अच्छा है, लेकिन इसका घोर दुरुपयोग हो रहा है। मैं आपको वे आंकड़े दे भी सकता हूँ, लेकिन ज्यादा वक्त नहीं है, क्योंकि हमारे बाकी के दो सदस्य भी बोलेंगे। उसका घोर दुरुपयोग हुआ और इसीलिए वह लैप्स कर दिया गया। जब 2001 में पार्लियामेंट पर अटैक हुआ, तो फिर हम "पोटा" कानून लाए और उसका भी घोर दुरुपयोग हुआ और फिर, 2004 में हमने "पोटा" को रद्द किया, "पोटा" को खत्म किया।

उपसभाध्यक्ष जी, मैं आपके माध्यम से माननीय मंत्री जी को इतना बताना चाहता हूँ, क्योंकि मेरे पास कुछ फिगर्स हैं और आपने उस सदन में बोला था कि ऐसे बिलों का कभी दुरुपयोग नहीं हुआ। मैं केवल इसी बिल की बात करता हूँ। Unlawful Activities (Prevention) Act of 1967, मेरे पास कुछ आंकड़े हैं और वे मेरे अपने आंकड़े नहीं हैं। ये नेशनल क्राइम रिकॉर्ड ब्यूरो के 2014, 2015 और 2016 के आंकड़े हैं। मैं इन आंकड़ों के बारे में आपको कुछ बताना चाहता हूँ कि इस कानून के अंतर्गत 2014 में, जो पेंडिंग केसेज़ थे, जो ट्रायल केसेज़ थे, वे लगभग 1,144 थे और उनमें से जो try हुए, वे केवल 106 थे और उनमें से conviction कितनी हुई, 33 केस complete हुए और 9 लोगों की conviction हुई और 24 acquit हुए, मतलब कि percentage of acquittals was 73 per cent and 27.3 per cent was the rate of conviction. अब हम 2015 की बात करते हैं। वर्ष 2015 में 1,209 पेंडिंग केसेज़ रहे, जिनके ट्रायल complete हुए, वे 76 केसेज़ थे, जो convict लोग हुए, उनकी संख्या 11 थी और जो लोग acquit हुए, उनकी संख्या 65 थी। What was the

rate of conviction? It was 14.5 per cent. इसी कानून के अंतर्गत यह हुआ है। फिर आप 2016 में आ जाइए, 1,256 केसेज़ पेंडिंग थे, उसमें से 33 ट्रायल complete हुए, उसमें से 11 convict हुए और 22 acquit हुए, rate of conviction 33 परसेंट रहा। इसका मतलब क्या है? हमें क्या अनुभव हुआ? एक तो ट्रायल होते ही नहीं हैं, इसमें बेल मिलती ही नहीं है, लोग सात-सात साल, दस-दस साल जेल में रहते हैं। जब acquittal हो जाता है, तो सात साल बाद जेल से बाहर आते हैं। इस पर सदन को गौर करना पड़ेगा कि कब-कब ऐसा हम काम करते रहे हैं। कानून होना चाहिए, लेकिन कुछ प्रावधान उसमें ऐसे भी होने चाहिए कि लोग सात-सात साल, आठ-आठ साल जेल में न रहें। अगर आपका rate of conviction 14, 15, 16, 17 और 20-30 परसेंट रहेगा और 70 परसेंट acquit हो जाएंगे और वे सात-सात साल, आठ-आठ साल जेल में रहेंगे, तो इसका नतीजा क्या होगा?

आपको याद होगा कि "पोटा" के कानून में एक 12 साल के बच्चे को झारखंड में एक आरोपी दिखाया गया। "पोटा" के कानून में एक 81 साल के वृद्ध आदमी को आरोपी दिखाया गया। मैं यहाँ पर रिपोर्ट पढ़ना नहीं चाहता हूँ, मेरे पास रिपोर्ट है कि हर राज्य में इसका किस प्रकार से दुरुपयोग हुआ। हम चाहते हैं कि सरकार आतंकवाद से लड़ाई करे, हम आतंकियों को खत्म करें, लेकिन साथ-साथ हमें यह भी जानना चाहिए कि ज़मीन पर क्या हो रहा है ! पहली बात तो मैं आपको generally बताना चाहता था। दूसरी बात यह है कि जब ऐसे कानून आते हैं, We must make sure that these controversial provisions that are in these legislation, we need to send them to a Committee because if the Treasury Benches do not allow these Bills to be considered by a Committee, what will be the consequence? The consequence will be that the Bills will be passed by a brute majority in the Lok Sabha and by a manufactured majority here. Bills will be passed. What will be the outcome? These Bills will be challenged in a court of law. Many provisions will be struck down in a court of law. The matter will come back to Parliament. When it comes back to Parliament, you will again draft it. Again we will ask for it being referred to Standing Committee. If we have the numbers, it will go to a Standing Committee. This is an endless process. In fact, it is much better if you send this Bill to the Standing Committee or to a Select Committee. Let everybody discuss the issue and have an appropriate legislation which we all support. We are not against this legislation.

Now, the issue I wanted to raise is a very fundamental one. The issue relates to the fact that you have, in this Bill, under Clause 5, the right to issue a notification declaring somebody a terrorist. You know, under Sections 13, 15, 38 of the Act, anybody who abets terrorism or supports terrorism or funds terrorism or conspires with a terrorist or does any act which in any event supports a terrorist has to be prosecuted. It is

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already covered. He has to be prosecuted. If he is prosecuted, then he is deemed to be, in the eyes of the nation, a terrorist. Why do you want a separate provision to name somebody as a terrorist? I don't understand the logic of that. And, that too you are doing it only through an executive notification! आप मुझे बताइए कि गृह मंत्रालय ने एक notification जारी कर दिया कि यह terrorist है। आपने कहा कि आप पहले सरकार के पास जाइए। अगर सरकार इंकार कर दे, तो फिर आपने कहा कि आप review में जाइए। Review Committee में एक tribunal बैठेगा, एक judge बैठेगा। वह तय करेगा कि गलत हुआ या सही, लेकिन आपने उस शख्स को terrorist क्यों घोषित किया और कब घोषित किया, यह बिल नहीं बताता। At what stage will you declare him as a terrorist? Will you declare him as a terrorist before an FIR is lodged? Will you declare him as a terrorist at that stage? Will you declare him as a terrorist if charge-sheet is filed? Will you declare him as a terrorist after the trial takes place and he is convicted? At what stage will you declare him to be a terrorist? It is not clear from the Bill! And, if he is already tried for a terrorist offence, you don't have to declare him as a terrorist. Why? It is because, under the law, a person is innocent till he is proved guilty. So, if a person is innocent till he is proved guilty and he is to undergo trial, then, on what basis you will issue a notification under Clause 5 and declare him as a terrorist? There is no logic behind it. There is no basis to put this provision here. Tomorrow, just for the sake of speculation, you declare somebody you consider to be an urban naxal a terrorist. What will happen to him? He will be ostracized in society. No bank will extend any loan to him. He cannot participate in any civil activity. And, he will be deemed to be a terrorist in the eyes of the nation! What is his recourse? What is happening today under the PMLA? What is the Government doing? They lodge an FIR. They don't investigate thereafter. FIR lodge कर दिया, investigation हुआ ही नहीं। फिर ED आ गया। ED उसके पास चला जाता है और वह उसे कहता है कि these are proceeds of crime. आप मुझे बताइए कि आपके पास पैसा कैसे आया? CBI कुछ नहीं करती और उसका सारा धंधा खत्म हो जाता है। यह businessmen के साथ हो रहा है, socialists के साथ हो रहा है, social workers के साथ हो रहा है। अब ऐसा ही इस कानून में होगा, क्योंकि you will say that he has proceeds of terrorism. आपने उसका notification कर दिया, उसके बैंक में चले गए, account फ्रीज कर दिया और कहा कि these are proceeds of terrorism और उसका नतीजा क्या होगा? सबसे पहले तो आप हमें बताइए कि आप ऐसा प्रावधान क्यों लाए? किस स्टेज पर आप तय करेंगे कि वह terrorist है? अगर हाफ़िज़ सईद है, तो terrorist है, अगर गोडसे है, तो terrorist है, लेकिन आप में यह कहने की हिम्मत नहीं है। वर्ष 1947 से आज तक आप लोगों में गोडसे terrorist

था, यह कहने की हिम्मत नहीं है। गृह मंत्री जी, आप उठकर कह दीजिए, क्योंकि सब नजरिए की बात है। किस नजर से आप किसे देखते हैं, उसके अनुसार तय करते हैं। आप जिस नजरिए से किसी को देखते हैं, वह terrorist हो जाता है। बड़े दुख की बात है कि आज आप लोगों ने उन लोगों को जेल में रखा हुआ है, जो academics हैं, जो UN से funding लेते हैं, जो civil activists हैं। कल आप उनको notification से terrorist कहलवा देंगे? हमारा केवल इतना ही विरोध है। आप बताइए कि किस आधार पर आप उसको terrorist कहेंगे? आपकी मंशा होगी, तो कह देंगे, नहीं मंशा होगी, तो नहीं कहेंगे।

मैं आपको एक और बात बताऊँ। इस कानून में धारा 153(A) और 153(B) Code of Criminal Procedure भी लिखित है। जो communal activity करता है, under UAPA he can be declared to be a terrorist. अब 2014 के बाद किन-किन लोगों ने इस देश में 453(A) और 153(B) का उल्लंघन किया है, क्या आपने कभी सोचा कि उनको terrorist कहलाया जाए? आप कभी सोचेंगे भी नहीं, क्योंकि आपका नजरिया दूसरा है। आप केवल उन लोगों को terrorist दिखलाएँगे, जो आपके खिलाफ बोलेगा। अगर JNU में कुछ हो गया, कुछ युवाओं ने कुछ कर दिया, आप उनको terrorist दिखा देंगे। कहीं और यूनिवर्सिटी में कुछ हो गया, किसी दलित ने कुछ कर दिया, उसको आप terrorist दिखा देंगे। कोरेगाँव में कुछ हो गया, तो उन लोगों को आप terrorist कहलवा देंगे। वह बेचारा करेगा क्या? इसलिए पहले तो आपको यह स्पष्ट करना चाहिए कि आप किस आधार पर कहेंगे कि यह शख्स terrorist है और यह शख्स terrorist नहीं है। आपको यहाँ बताना पड़ेगा।

मैं ज्यादा वक्त नहीं लूँगा, केवल दो-चार बातें आपके सामने रखूँगा। हम आपको एक बात की दाद देते हैं। जहाँ तक आपकी बात है, you get what you see and you see what you get. लेकिन हम आपको एक आश्वासन देना चाहते हैं कि from here, this side also, you will get what you see. जब-जब आप इस तरह के प्रावधान लाएँगे, क्योंकि आपका नजरिया कुछ और है, हम यहाँ खड़े होकर विरोध करेंगे, till our last breath. आप हमारे पीछे CBI लगा दीजिए, आप हमारे पीछे ED लगा दीजिए, आप हमें जेल में भेज दीजिए, आप Income Tax लगा दीजिए, लेकिन हम यहाँ खड़े रहेंगे और आपका विरोध करेंगे। हमने देखा है कि पिछले दिनों में किस तरह से आप लोगों के पीछे, आप कानूनों का दुरुपयोग कर रहे हैं, चाहे वह PMLA हो, चाहे यह कानून हो, चाहे कोई और कानून हो। ...**(समय की घंटी)**... मतलब अब इस देश में ऐसा लग रहा है कि एक चेहरा, एक बिजनेसमैन, सब कुछ केवल एक आदमी के नाम पर। कोई दूसरा तो हमें दिखता ही नहीं है। इसलिए गृह मंत्री जी, मैं आपसे आग्रह करूँगा कि आप केवल यह न सोचिए कि हम यहाँ चुप रहेंगे। आपके पास majority है, वहाँ भी है और यहाँ भी, क्योंकि कुछ लोगों के लिए emergency हो जाती है, तो majority नहीं रहती। ...**(व्यवधान)**... वह भी हम जानते हैं, लेकिन देखिए, जो आतंक के शिकार रहे हैं, वे कौन रहे हैं, हम लोग। आतंक की वजह से हमारे दो-

[Shri Kapil Bibal]

दो प्रधान मंत्री चले गए। हमें वह पीड़ा है। हमारे चीफ मिनिस्टर साहब भी आतंकवाद की वजह से चले गए। दुख है, तो हमें है, लेकिन हमें यह भी मालूम है कि हमें कोई ऐसा कानून का दुरुपयोग नहीं करना चाहिए। यह भी हमें मालूम है। गृह मंत्री जी, यहाँ सदन में बैठ कर हम कानून तो पास कर सकते हैं, लेकिन सदन के बाहर जमीन पर क्या हो रहा है, यह आपको मालूम नहीं है। उन लोगों की पीड़ा सोचिए, जो अभी उत्तर प्रदेश में हुआ है। ...**(समय की घंटी)**... एक family मार दी। जो जम्मू-कश्मीर में हुआ है ...

उपसभाध्यक्ष (डा. सत्यनारायण जटिया): सिब्बल जी, आप conclude करिए।

SHRI KAPIL SIBAL: Sir, I am just concluding in one minute. जो जम्मू-कश्मीर में हुआ है, जो गुजरात में हो रहा था, जो महाराष्ट्र में हो रहा था, जब 1985 में TADA का कानून बना था, तो सबसे ज्यादा लोग कहाँ गिरफ्तार हुए थे, गुजरात में। आतंक पंजाब में था, गिरफ्तारी गुजरात में थी। आतंक पंजाब में था, गिरफ्तारी महाराष्ट्र में थी। क्यों? वहाँ तो आतंक नहीं था, लेकिन कानून का दुरुपयोग हो रहा था। मैं आपसे इतना आग्रह करूँगा कि सदन को यह बता दीजिए। आपने NIA की बात की। NIA में तो already कानून है, under Section 3 and Section 6 of the NIA Act. This is a scheduled offence under the Schedule of the NIA Act. So, in fact, the NIA can investigate any offence, at any stage, even under the present law. There is no issue there. The only amendment that you have brought under Section 25 is that you can actually now confiscate the property through the approval of the Director General. Fine! We have no problem with that, because that power is already with you. Our problem is that this open-ended declaration of a private person as a terrorist is just meaningless; it is unconstitutional; it will be struck down and it will come back to you. Then, you will have to send it to a Standing Committee or a Select Committee. Thank you very much, Sir.

SHRI SUKHENDU SEKHAR RAY (West Bengal): Sir, I rise to oppose this Bill. Although we have zero tolerance for terrorism, and we are fighting terrorism for decades together, जब बहुत सारे आदमी लोरी सुना करते थे, तब हम कोलकाता की सड़कों पर और बंगाल के बहुत सारे मोहल्लों में naxalites के साथ physically and politically fight करते थे, वह ज़माना था। उसके बाद जब हमारे यहाँ maoist activities शुरू हुईं, तब उनको भी हमने combat किया। देशप्रेम पर किसी एक पार्टी की ठेकेदारी नहीं है, सारी पार्टीज़ और हिन्दुस्तान की आम जनता देशप्रेमी है और जो लोग terrorist activities के साथ हैं, उनको हम अपने देश का नागरिक ही नहीं मानते हैं।

महोदय, जैसा कि अभी हमारे बुजुर्ग और कानूनी बिरादरी के सदस्य श्री कपिल सिब्बल साहब ने अभी बताया, मुझे आश्चर्य लग रहा है कि इस अमेंडमेंट को लाने की जरूरत

क्या थी? जो UAPA है, उसमें सारे प्रावधान मौजूद हैं। सिर्फ विरोधी का कंठरोध करने के लिए, किसी के माथे पर urban naxal या टुकड़े-टुकड़े गैंग का टीका लगा दो और बिना कोई कार्रवाई किए उसको जेल में भेज दो, फिर छः महीने तक तो कुछ नहीं होगा। मैं अभी इसी बिल पर चर्चा करना चाहता हूँ। My first point is that it is a potentially dangerous Amendment Bill, which empowers the officials of the Union Government to brand a person a terrorist without following the due process of law. Now, the name of such a person will be included under the Fourth Schedule, as has been mentioned in this Bill, proposed to be added in the parent Act. The only statutory remedy available to the person whose name will be included under the Fourth Schedule is that he can appeal before the Central Government, and that committee is a drawing-room committee of the Central Government. If he is not happy with the findings of the Appellate Committee, then, he will go for a further representation, review application before the Reviewing Committee. This committee is also a drawing-room committee of the Government, because, as already mentioned by Kabil Sibalji, the UAPA has, in fact, become redundant, because in 75 per cent of the cases, people have either been acquitted or released. I am giving you a recent example. Last week, one gentleman, whose name is Abdul Ghani Goni, was acquitted after spending 23 years in jail on the charge of terrorist activities. Ultimately, the court acquitted him because no evidence could be found against him. It is a very pathetic situation. The ordeal began with his arrest by Gujarat ATS in 1996 and ended with his release after 23 years from the Jaipur Central Jail last week. What did he say after the release? He said and I quote: "That I was falsely implicated in case after case and prolonged trials had ruined my life. I could not meet my mother who died in hospital as I could not get a parole even from the Supreme Court." So, this is the ugliest situation under which a person will undergo an ordeal if this Fourth Schedule is included in the parent Act. The funny thing is that this Fourth Schedule does not prescribe *per se* any conviction or punishment as such. Then what is the need for inclusion of this Fourth Schedule in the parent Act? Because मेरे माथे पर यह तिलक लगा दिया जायेगा कि "मैं टेररिस्ट हूँ" Fourth Schedule में नाम आ जायेगा, and I will be vulnerable to mob-lynching and the other elements who are now playing a very dominant role in our society. जैसे मैंने अमिताभ बच्चन की एक फिल्म देखी थी, जिसमें उसके हाथ में बचपन में लिख दिया गया था - "मेरा बाप चोर है", वैसे ही मेरे माथे पर एक टीका लगा दिया जाएगा कि "मैं टेररिस्ट हूँ", क्योंकि मैं सरकार का विरोधी हूँ। कोई भी विरोधी हो और यह जो urban naxal... जो लोग आज tribal rights के लिए fight कर रहे हैं, जो लोग environment protection के लिए fight कर रहे हैं, उनको भी कोई urban naxal बोल कर या maoist बोल कर

[Shri Sukhendu Sekhar Ray]

Fourth Schedule में उनका नाम लिखा देगा कि ये टेररिस्ट्स हैं। आपका IPC का सेक्शन 124A है, इसमें sedition का charge आप किसी के खिलाफ ला सकते हैं। पैरेंट एक्ट में बहुत सारे प्रावधान हैं, NIA में हैं। मैं sedition and anti-national activities के बारे में दो उल्लेख करना चाहता हूँ।

आज 1st August है। 30th July, 1900 को 'वन्दे मातरम' पत्रिका में अरविन्द घोष ने कुछ लिखा था और ब्रिटिश सरकार ने उनके खिलाफ 124A के तहत sedition का charge लगाया और उनको कचहरी में खड़ा कर दिया। उनके पक्ष में देशबन्धु बैरिस्टर चित्तरंजन दास ने फाइट किया। उन्होंने क्या बोला? जो कानूनी लड़ाई हुई, वह तो हुई। अन्त में सी.आर. दास ने जो बोला, मैं आपकी इजाज़त से उसकी दो लाइनें quote करना चाहता हूँ। "A man like this who is being charged with the offences imputed to him stands not only before the bar in this Court but stands before the bar of the High Court of History. That long after this controversy is hushed in silence, long after this turmoil, this agitation ceases, long after he is dead and gone, he will be looked upon as the poet of patriotism, as the prophet of nationalism and the lover of humanity." तो आज जिसको आप urban naxal कहते हैं, maoist कहते हैं, चाहे वह हो अथवा न हो, क्योंकि इस पर विचार करने की तो कोई जरूरत नहीं है। अभी एक इंस्पेक्टर के पास पावर दे दी गयी है। पहले असिस्टेंट कमिशनर के पास पावर थी, डीएसपी के पास थी, लेकिन अब इंस्पेक्टर के पास दे दी गयी है। वह किसी को भी पकड़ कर सिफारिश करेगा कि इसका नाम Fourth Schedule में दे दो, यह आतंकवादी है। यह 'आतंकवादी' शब्द भी ब्रिटिश लोगों द्वारा पैदा किया हुआ है। हमारे शहीद भगत सिंह को टेररिस्ट माना जाता था, शहीद खुदीराम बोस को, चन्द्रशेखर आज़ाद को, उधम सिंह को टेररिस्ट माना जाता था। उनको टेररिस्ट किसने बनाया था- ब्रिटिश गवर्नमेंट ने। आज 6,000 करोड़ रुपये खर्च करके उनकी मूर्ति कहीं कोई बनाये या न बनाये, लेकिन हर हिन्दुस्तानी के दिल में उनके नाम बसे हुए हैं। आज जिसको हम maoist कहते हैं, कहीं ऐसा न हो कि 50 साल, 100 साल बाद उसकी तस्वीर घर-घर में कोई लगाये।

सर, गांधी जी के खिलाफ भी sedition का charge लाया गया था। वे जो 'Young India' नामक मैगजीन निकालते थे, उसमें उन्होंने 1929 में कुछ लिखा था। उन्होंने sedition law के खिलाफ क्या बोला? IPC में सेक्शन 124A अभी भी है। उसमें गांधी जी ने बोला था कि.. "The section constituted a rape of the word 'law'". यह गांधी जी का कहना था, मेरा नहीं। इस तरह अगर सरकार चाहती है कि सदन में बिल लाए और हम विरोध करें, मेरे विचार से यह कानून भी आपको एक दिन वापस लेना पड़ेगा, क्योंकि जैसा कपिल सिब्बल जी ने बताया कि इसे भी unconstitutional ठहरा दिया जाएगा। कोई पी.आई.एल. फाइल होगी, कोई आदमी कोर्ट में चला जाएगा। हमारे पास बहुत से जजमेंट हैं, मैं उनका

विवरण दे सकता हूँ, लेकिन समय नहीं है। बहुत कम समय मुझे मिला है। सिर्फ एक उदाहरण आपके सामने रखना चाहता हूँ - बलवंत सिंह vs. स्टेट ऑफ पंजाब तथा अरूप भुइयां vs. स्टेट ऑफ असम - इनमें free speech के लिए क्या प्रावधान होना चाहिए, position होनी चाहिए, Supreme Court has made it amply clear. क्योंकि मेरा टाइम खत्म होने वाला है, आप भी कृपया घंटी न बजाइए।

अंत में मैं कहना चाहता हूँ कि यह सरकार जो कुछ करना चाहती है, कर ले क्योंकि उसके पास भारी बहुमत है। You are very successfully propagating and establishing a regime of majoritarianism. एक समय यही हिटलर स्टॉलिन और मुसोलिनी ने भी किया था। मैं इतिहास का पिरामिड यहां खोलना नहीं चाहता, लेकिन चेतावनी देता हूँ कि कहीं ऐसा न हो कि एक दिन आपको ही face करना पड़े। Edmond Burk ने आज से 225 साल पहले क्या बोला था, उसकी दो लाइनें मैं quote करना चाहता हूँ। कृपया घंटी मत बजाइए। I quote – 'People crushed by laws have no hope but to evade power. If the laws are their enemies, they will be enemies to law.'

अंत में, हरिवंश राय बच्चन जी की सिर्फ तीन लाइनें quote करता हूँ -

‘तू न थकेगा कभी, तू न रुकेगा कभी, तू न मुड़ेगा कभी,
कर शपथ, कर शपथ, कर शपथ,
अग्निपथ, अग्निपथ, अग्निपथ।

हमारी दीदी ने अग्निपथ पर चलने की हमें शपथ दिलाई है और हम अग्निपथ पर चलते रहेंगे। अंत में, कविवर रबीन्द्रनाथ टैगोर को याद करते हुए अपनी बात खत्म करता हूँ - ‘जब कोई साथ न आए तो एकला चलो रे’

उपसभाध्यक्ष (डा. सत्यनारायण जटिया): आपका अग्निपथ बने सुपथ। ...(व्यवधान)...

जिन्दगी किसी मकसद के लिए है और उस मकसद को पूरा करने के लिए, देश को कामयाबी तक ले जाने के लिए, जो शपथ हमने ली, उसे पूरा करना है। मैं अशफाकुल्ला खां की वसीयत यहां सुना देता हूँ -

‘उस रोज़ कामयाबी पर जब कभी हिन्दोस्तां होगा,
रिया सैयात के हाथों से अपना आशियां होगा।
चखाएंगे मज़ा बरबादिए गुलशन कगलची को,
बहार आ जाएगी उस दिन, जब अपना बागवां होगा।’

प्रो. राम गोपाल यादव: महोदय, बहुत विद्वान वक्ताओं के बाद, चैयर पर बैठे उपसभाध्यक्ष महोदय, स्वयं बहुत विद्वान हैं, ऐसे समय बोलने का जो मौका मुझे मिला है, मैं बड़े असमंजस में हूँ कि मैं कहां से शुरू करूं? मैं फिज़िक्स का स्टूडेंट रहा हूँ। उस युग के सबसे

[प्रो. राम गोपाल यादव]

7.00 P.M.

बड़े वैज्ञानिक अल्बर्ट आइंस्टीन ने जब Theory of Relativity को propound किया, उन्होंने कहा कि - Everything is relative. Nothing is absolute - हर चीज़ सापेक्ष है। कोई चीज़ परम-सत्य नहीं है। बहुत प्रसिद्ध philosopher हुए जे. कृष्णामूर्ति, उन्होंने कहा, "जब बादल गरजता है, तो गौरैया डर की वजह से अपने घोंसले में घुस जाती है, लेकिन मोर नाचने लगता है।" इसलिए आपको जो चीज़ अच्छी लगती है, वह हमें अच्छी नहीं लग रही है। हर आदमी आतंकवाद के खिलाफ है, लेकिन आपका जो Unlawful Activities (Prevention) Amendment Bill है, और इस तरह के बहुत सारे एक्ट आए और सबका दुरुपयोग हुआ, इसलिए आशंका तो मन में होगी ही। भारत के संविधान निर्माताओं ने हमें मौलिक अधिकार दिए थे और irrevocable मौलिक अधिकार दिए थे। हम धीरे-धीरे कहां से चले थे और कहां पहुंच गए? किस तरह से मौलिक अधिकारों में से सम्पत्ति के अधिकार को हटाया गया, किस तरह से 1962 के बाद, चीन के अटैक के बाद, DIR लाया गया। हमारे नेता यहीं बैठते थे, जहां ये बैठते हैं, जनेश्वर मिश्र जी। वे डीआईआर में ढाई साल जेल में बंद रहे। यह बना किसी और के लिए था, लगा political लोगों पर। बाद में आपने देखा कि और लोग इसके भुक्तभोगी रहे। मौलिक अधिकारों को संशोधन करने का अधिकार मिल गया, गोलकनाथ केस में majority के साथ कहा गया कि इसको अमेंड नहीं किया जा सकता है, लेकिन बाद में जब Kesavananda Bharti case में 24वें संविधान संशोधन पर जजमेंट आया, तो यह स्वीकार कर लिया कि हां, "To implement some of the Directive Principles of State Policy, Fundamental Rights can be curtailed." आप ये सब जानते हैं। अनुच्छेद 12 में लिखा हुआ है कि कोई भी ऐसा कानून नहीं बनाया जा सकता है, जो इस तीसरे चैप्टर में दिए हुए मौलिक अधिकारों को सीमित करे, लेकिन कानून बने और कानून इस सीमा तक बने कि internal security को maintain करने के लिए MISA बना और इसके तहत सारे political लोग जेल में चले गए। इनमें से बहुत सारे लोग होंगे। MISA बना और इन्हीं लोगों ने बनाया। हमने तो देखा कि दारोगा लिख देता था कि यह कह रहा था कि रेल की पटरी उखाड़ दो, इमरजेंसी लगी हुई है और यह internal security के लिए ठीक नहीं है, यह देश की security को maintain रखने के लिए खतरा है, इसलिए इसको MISA के तहत बंद कर दो, कोई जमानत नहीं होगी। यह हुआ, इसलिए डर तो है ही। यह मौलिक अधिकारों पर सीधा अटैक है। संदेह के आधार पर तो 302 के मुलजिम को कोर्ट भी छोड़ देता है, लेकिन यहां संदेह के आधार पर आप किसी व्यक्ति को terrorist घोषित कर देंगे। कौन terrorism के पक्ष में है? Everybody sitting here is against terrorism. Terrorist को मारने में, terrorist को arrest करने में क्या पुलिस की गोली को किसी के आदेश का इंतजार करना पड़ता है? क्या किसी से आदेश लेना पड़ता है? क्या कोई यह प्रश्न उठाता है कि इसको क्यों मार दिया गया? हमने देखा है कि 1962 के बाद यह दिखा

देते थे कि Mao Tse-tung की वह Red Book उसके झोले में थी, इसलिए यह देश के लिए खतरा है। अब कह देंगे कि इसके पास लिटरेचर पाया गया। पढ़े-लिखे आदमी हर तरह के लिटरेचर पढ़ते हैं। हमने Golwalkar साहब के Bunch of Thoughts को भी पढ़ा है और Che Guvevara से लेकर जो सारे क्रांतिकारी हैं, उनकी किताबें पढ़ी हैं और वे सब हमारे पास हैं। अगर यह लिटरेचर पाया जाए, तो कहा जाएगा कि यह आतंकवादी है। ...**(व्यवधान)**... ऐसे कई लोग हैं। इसलिए जो चल रहा है, उस पर लोगों को संदेह है। सर, यह स्पष्ट होना चाहिए। Unlawful activities क्या होती हैं? हम पोलिटिकल लोग आंदोलन करते हैं। हमें भारत के संविधान ने मौलिक अधिकारों के आर्टिकल-19 में यह स्वतंत्रता दी है। Freedom of Speech and Expression, Freedom to assemble peacefully and without arms; Freedom to form unions and associations, ये मौलिक अधिकार आर्टिकल-19 में हैं या नहीं? अगर हम जिला प्रशासन के खिलाफ आंदोलन करते हैं, तो पता चलता है कि यह एक्ट लग गया। कहा जाता है कि यह unlawful activities हैं। Have you defined, what is unlawful activity? कहा जाता है कि आपने कानून का उल्लंघन किया, दफा-44 को तोड़ा। धारा-44 को पूरे उत्तर प्रदेश में 9 अगस्त को तोड़ने जा रहे हैं और सब लोगों पर मुकदमे लगेंगे। तब तक आप यह बिल पास कर दोगे, कहीं यह भी न लग जाए? ...**(व्यवधान)**... यह भय है। आप इसे मजाक में मत लीजिए। पिछले लंबे अनुभव के आधार पर हिंदुस्तान की जनता के मन में यह भय समा गया है कि जब-जब सख्त कानून बने हैं, तब-तब उनका दुरुपयोग हुआ है। यह उन लोगों पर भी हुआ है, जिन्होंने कानून बनाए। यह कौन जानता था कि जिस कांग्रेस पार्टी का गाँव के हर घर में एक वर्कर था, वह कभी सत्ता से हट जाएगी, क्या यह किसी ने सोचा था? लेकिन वह हटी, तो आप यह मत समझिए कि आप सत्ता में इतने बड़े बहुमत से आए हैं। आपको पता भी नहीं चलेगा कि ज़मीन कब नीचे से खिसक गई और जनता ने कब, कहाँ, क्या फैसला कर दिया? इसलिए कभी ऐसा कानून मत बनाइए, जो उल्टा पड़े। आप स्पष्ट रूप से terrorist की बात कीजिए। मैंने यह उस दिन भी कहा था, जब ordinance पर बात हुई थी कि आप किसी को भी terrorist मत मान लीजिए, किसी आदमी को आपकी एनआईए ने पकड़ लिया और आप जानते हैं कि अधिकारियों के रुख आजकल क्या हैं? आप कभी किसी गवर्नमेंट में रहे, किसी सरकार में रहे, महाराष्ट्र में रहे, किसी अन्य जगह रहे और किसी अधिकारी को ठीक जगह पोस्ट नहीं किया और बाद में वह आपकी कृपा से एनआईए में आ गया और वह यह बात मन में रखे रहा और किसी आदमी को पकड़ के उससे ये बयान में लिखवा दिया कि फलां-फलां नेता या एमपी के घर पर हम गए थे, कुछ दिनों वहाँ रहे थे। उनके यहाँ खाना भी खाया था। हमारे यहाँ सीआरपीसी के सेक्शन 216 में कई व्यक्ति आ चुके हैं, चूंकि हम तो चम्बल के किनारे, यमुना के पास रहते थे और वहीं बिल्कुल पास में सब डकैत रहते थे। धारा-216 में किसी को भी नोटिस आ जाता था कि उन्होंने तुम्हारे यहाँ खाना खाया था। मैंने एक एसएसपी से कहा कि आपका बंगला यहाँ इटावा में बना हुआ है, आप इसे जमुना के किनारे, यहाँ से दो किलोमीटर हटकर बना लीजिए, आपकी पत्नी डकैतों को खाना

[प्रो. राम गोपाल यादव]

खिलाएगी। वह अपनी जान बचाए या खाना खिलाए? ...**(व्यवधान)**... इससे क्या कोई terrorist हो गया या डकैत हो गया? And, the SSP accepted my logic and withdrew all the notices under Section 216. ऐसी स्थिति है, तो डर तो लगेगा ही, इसलिए आप जब कानून बनाएं, तो उसमें कोई ambiguity नहीं रहनी चाहिए। यह नहीं होना चाहिए कि इसका दुरुपयोग होने की कोई गुंजाइश है। फूल प्रूफ कानून होना चाहिए। यह बहुत ही ambiguous कानून है, इसको किसी भी तरफ मोड़ा जा सकता है। हमने सुना है, मुझे आज भी याद है कि जब वर्ष 1977 में इमरजेंसी के बाद किसी ने यह मामला कोर्ट में चैलेंज किया, उस समय Niren De was the Attorney General of India at that time. जब जज ने उनसे पूछा कि अगर किसी जिला मैजिस्ट्रेट को किसी आदमी का चेहरा अच्छा नहीं लगता है और वह यह कहता है कि इसकी वजह से आपातकालीन प्रोविजंस को लगाने में दिक्कत आ सकती है, तो क्या कलेक्टर उसके प्राणों को ले सकता है, तब उन्होंने क्या कहा था? What was the answer of Niren de, the then Attorney General of India? Yes, of course. हमने वे दिन देखे हैं। लोगों के मन में यह भय है। लोगों के मन में धीरे-धीरे यह भय आ रहा है। भय पैदा करने के लिए इस तरह की बातें पैदा की जा रही हैं। कौन रोकता है? हम कहते हैं कि चीन ने जो हमारी सीमा दाब रखी है, उसको वापस लीजिए, चाहे आप उसे सेना के बल पर लीजिए। ...**(समय की घंटी)**... हम कहते हैं कि Pakistan-occupied Kashmir हमारा है, उस पर अपनी सेना भेजिए और उसको वापस लीजिए। कौन रोकता है? हम अपने बच्चों को, अपने परिवार के लोगों को, नौजवान लोगों को सेना में भेजने के लिए तैयार हैं। आतंकवाद का समर्थन कौन कर सकता है? लेकिन जब कोई कानून संदिग्ध हो -- यह किसी पर लागू नहीं हो रहा, आप देखिएगा। यह आप कर रहे हैं। मान लीजिए, कुछ पढ़े-लिखे लोगों के मन में आता है, उन्हें लगता है कि यह काम गलत हो रहा है, यह मौलिक अधिकारों का हनन हो रहा है और अगर वे आवाज उठा दें, तो क्या वे आतंकवादी हो गए? अभी कुछ जो वकील वगैरह पकड़े गए, उन्होंने कौन-से आतंकवादी का समर्थन किया है? वकील पर कौन-सी बंदिश है? वह तो किसी का भी वकील हो सकता है, वकील का क्लाइंट कोई भी हो सकता है। आप जानते हैं, यहाँ बहुत बड़े-बड़े वकील बैठे हैं, कपिल सिब्बल साहब चले गए। अगर कोई आदमी किसी को वकील करने जाता है, तो वकील रोक नहीं सकता। मैं आधा मिनट और बोलूँगा। वकील रोक नहीं सकता है।

उपसभाध्यक्ष (डा. सत्यनारायण जटिया): मैं भी रोक नहीं रहा, आप पूरा कीजिए।

प्रो. राम गोपाल यादव: आप तो हमारे गुरु हैं। वकील रोक नहीं सकता है, मना नहीं कर सकता है। अगर वह दूसरे पक्ष का वकील नहीं है, तो वह मना नहीं कर सकता है। यह व्यवस्था वकालत के सिद्धांत में है। ...**(व्यवधान)**... मान लीजिए, किसी संदिग्ध व्यक्ति का कोई वकील है, तो क्या आप उसे आतंकवादी कह देंगे? नहीं कह सकते, लेकिन आपको तो हर चीज़ से डर लगने लगा है। हर चीज़ से डर लगने लगा है। इसलिए अपनी बात

खत्म करने से पहले मैं दो लोगों को क्वोट करना चाहूँगा। फैज़ अहमद फैज़ ने एक बार लिखा था:

"निसार मैं तेरी गलियों पे ऐ वतन,
जहाँ चली है रस्म कि न कोई सर उठा के चले।"

दूसरा, मैं दुष्यंत कुमार साहब की दो लाइनों को कहना चाहूँगा, जो बड़ी प्रसिद्ध हैं:

"मत कहो आकाश में कोहरा घना है,
ये किसी की व्यक्तिगत आलोचना है।"

अगर यह भावना आपके मन में आ जाएगी, तो हम सब जेल चले जाएँगे। मत कहो आकाश में कोहरा घना है, ये किसी की व्यक्तिगत आलोचना है। आपका बहुत-बहुत धन्यवाद।

श्री जी. किशन रेड्डी: सर, मैं कुछ कहना चाहता हूँ। ...(व्यवधान)...

उपसभाध्यक्ष (डा. सत्यनारायण जटिया): आप आगे आ जाइए। ...(व्यवधान)...

श्री जी. किशन रेड्डी: आदरणीय उपसभाध्यक्ष जी, जो individual terrorist को घोषणा करने का ...(व्यवधान) ... उपसभाध्यक्ष जी, अभी-अभी पुलवामा इंसिडेंट में ...(व्यवधान)... सीआरपीएफ ...(व्यवधान)...

कुछ माननीय सदस्य: सर, ये क्या बोल रहे हैं? ...(व्यवधान)...

श्री जी. किशन रेड्डी: मैं intervene कर रहा हूँ ...(व्यवधान)...

THE VICE-CHAIRMAN (DR. SATYANARAYAN JATIYA): He is not replying.
...(Interruptions)...

श्री जी. किशन रेड्डी: उपसभाध्यक्ष जी, इंटरनेशनल लेवल पर सभी देशों में जाकर ...(व्यवधान)...

THE VICE-CHAIRMAN (DR. SATYANARAYAN JATIYA): I have allowed him.
...(Interruptions)...

श्री जी. किशन रेड्डी: मैं intervene कर रहा हूँ। मौलाना मसूद अजहर को टेररिस्ट घोषित करने के लिए अपने देश के अधिकारी, अपने देश के प्रधान मंत्री अलग-अलग देशों में गए और यूनाइटेड नेशंस के सामने उसको individual terrorist घोषित करने के नाते उनसे सपोर्ट माँगा। अभी भारत में जो terror activities करते हैं, भारत की सेना के ऊपर आतंकवादी हमला करते हैं, ...(व्यवधान)... जैसे, दाउद इब्राहिम को international terrorist घोषित किया गया है, ...(व्यवधान)... दूसरा, हाफिज मोहम्मद सईद को भी international terrorist घोषित किया गया है। ...(व्यवधान)...

SHRI VAIKO: Where is the Home Minister? ...*(Interruptions)*...

THE VICE-CHAIRMAN (DR. SATYANARAYAN JATIYA): Silence, please. ...*(Interruptions)*...

श्री जी. किशन रेड्डी: मोलाना मसूद अजहर को भी ...*(व्यवधान)*...

THE VICE-CHAIRMAN (DR. SATYANARAYAN JATIYA): Silence, please. ...*(Interruptions)*...

श्री जी. किशन रेड्डी: हम ऐसे लोगों को terrorist घोषित करना चाहते हैं। ...*(व्यवधान)*... इसके लिए हम ये संशोधन लाए हैं। ...*(व्यवधान)*...

SHRI VAIKO: Where is the Home Minister? ...*(Interruptions)*...

श्री जी. किशन रेड्डी: मैं कांग्रेस पार्टी से पूछना चाहता हूँ कि आपके ज़माने में ...*(व्यवधान)*...

THE VICE-CHAIRMAN (DR. SATYANARAYAN JATIYA): Please sit down. ...*(Interruptions)*... Mr. Vaiko, sit down. ...*(Interruptions)*... He is the Minister of State. ...*(Interruptions)*...

श्री जी. किशन रेड्डी: आपके ज़माने में आप लोगों ने जितने terrorist organizations की ऐसी घोषणा की है ...*(व्यवधान)*... आप लोगों ने इस ऐक्ट के नाते लगभग 34 organizations को terrorist organizations घोषित किया है। ...*(व्यवधान)*...

THE VICE-CHAIRMAN (DR. SATYANARAYAN JATIYA): Please sit down. ...*(Interruptions)*... Nothing is going on record. ...*(Interruptions)*...

SHRI VAIKO: *

श्री जी. किशन रेड्डी: कांग्रेस पार्टी ने वर्ष 1967 में जो ऐक्ट बनाया, उसी आधार पर उसी ऐक्ट के अंतर्गत individual categories के नाते घोषणा करना चाहते हैं। इसमें कुछ नया नहीं है, एक section भी नया नहीं है।

THE VICE-CHAIRMAN (DR. SATYANARAYAN JATIYA): Please sit down. ...*(Interruptions)*... It is not going on record. ...*(Interruptions)*...

श्री जी. किशन रेड्डी: जो section आप लोग... इस ऐक्ट में है, हमारे पास ऐक्ट है, उसी ऐक्ट के अंदर हम घोषणा कर रहे हैं।

THE VICE-CHAIRMAN (DR. SATYANARAYAN JATIYA): It is not allowed. ...*(Interruptions)*... Not allowed, please sit down. ...*(Interruptions)*... He is the Minister of State and he has a right to intervene. ...*(Interruptions)*...

श्री जी. किशन रेड्डी: जैसे हम ऑर्गनाइज़ेशन की घोषणा करते हैं, वैसे ही हम individual व्यक्ति को भी terrorist के नाते घोषणा कर रहे हैं।

THE VICE-CHAIRMAN (DR. SATYANARAYAN JATIYA): Shri S. Muthukaruppan. ...*(Interruptions)*... The Minister of State is there. ...*(Interruptions)*... The Cabinet Ministers are here. ...*(Interruptions)*...

SHRI S. MUTHUKARUPPAN (Tamil Nadu): Sir, the House is not in order. ...*(Interruptions)*...

THE VICE-CHAIRMAN (DR. SATYANARAYAN JATIYA): Please sit down. ...*(Interruptions)*...

SHRI S. MUTHUKARUPPAN: Sir, the House should be in order. ...*(Interruptions)*... Sir, my time is going on. ...*(Interruptions)*...

SHRI JAGAT PRAKASH NADDA (Himachal Pradesh): On an ongoing debate.....*(Interruptions)*... Please Mr. Vaiko. ...*(Interruptions)*...

THE VICE-CHAIRMAN (DR. SATYANARAYAN JATIYA): Please sit down. ...*(Interruptions)*... It is not going on record. ...*(Interruptions)*... It is not going on record. ...*(Interruptions)*...

SHRI VAIKO: *

SHRI JAGAT PRAKASH NADDA: Sir, when a debate is going on, the Minister has got every right to intervene. ...*(Interruptions)*... He just intervened and the debate will continue. ...*(Interruptions)*... What is the harm? ...*(Interruptions)*... You cannot stop anybody. ...*(Interruptions)*... There are ways. ...*(Interruptions)*... Mr. Vaiko, you are not the custodian of the House. ...*(Interruptions)*... Mr. Vaiko is not the custodian of the House. ...*(Interruptions)*... He does not have the. ...*(Interruptions)*...

THE VICE-CHAIRMAN (DR. SATYANARAYAN JATIYA): Please sit down. ...*(Interruptions)*...

SHRI BHUBANESWAR KALITA: Sir, I am on a point of order. .*(Interruptions)*.

THE VICE-CHAIRMAN (DR. SATYANARAYAN JATIYA): Under which Rule?

SHRI BHUBANESWAR KALITA: Sir, it is under Rule 258.

THE VICE-CHAIRMAN (DR. SATYANARAYAN JATIYA): Please quote the Rule. What does it say? ...*(Interruptions)*...

SHRI BHUBANESWAR KALITA: Sir, the hon. Minister has every right to intervene in the debate. He has right to intervene in the debate but he has taken the name of some political party in a derogatory way. So, it should be expunged. That is why. ...*(Interruptions)*...

THE VICE-CHAIRMAN (DR. SATYANARAYAN JATIYA): We will see the record and do it accordingly. हम अपने रिकॉर्ड को देखकर तय करेंगे, जो सही होगा, उसे रखा जाएगा। Now, Shri S. Muthukaruppan.

SHRI S. MUTHUKARUPPAN (Tamil Nadu): Hon. Vice-Chairman, Sir, the Unlawful Activities (Prevention) Amendment Bill, 2019 amends the Unlawful Activities (Prevention) Act, 1967. The Act provides special procedures to deal with terrorist activities among other things. The Unlawful Activities (Prevention) Act, 1967 was enacted to provide for more effective prevention of certain unlawful activities of individuals and associations and for dealing with terrorist activities and for matters connected therewith. The said Act has been amended in the years 2004, 2008 and 2013 to add certain provisions to this Act. Further, the reason for this Act is that the Security Council of the United Nations require the States to take action against certain terrorists and terrorist organizations, to freeze their assets and other economic resources, to prevent their entry into or transit through territory and prevent the direct or indirect supply or transit of arms, ammunitions to the individuals or entities listed in the Schedule. These are all reasons for the birth of this Act. Again, Sir, what is terrorism? As per this Unlawful Activities (Prevention) Act, it defines "Whoever does any act with intent to threaten the unity, integrity, security or sovereignty of India, or with intent to strike terror, or likely to strike terror in the people or in any section of the people in India or in any foreign countries, that is, by using bombs, dynamite, other explosive substances or inflammable substances or fire arms or other lethal weapons, poisonous or noxious gases or other chemicals or by any other substances like biological radioactive, nuclear or otherwise so likely to cause death, injuries to any person or persons, loss, damage or destruction. Section 15 defines as to what is terrorism."

(MR. CHAIRMAN, *in the Chair*)

Next, Sir, I would like to say about the stringent provisions of this Act. As per Section 167 of the Criminal Procedure Code, sub-section (2)(b) says that no Magistrate

shall authorize the detention of the accused person in custody, for a total period exceeding thirty days, sixty days and ninety days, that is, punishable with death and imprisonment for life or imprisonment for a term of not less than ten years. For this, Sir, I am quoting Section 167. Under Section 302 of IPC, that is, punishment for murder, in this offence, if investigation is not completed by the prosecution within 90 days, the accused will be released on bail even though the offence is sessions in nature. The Magistrate shall release the accused on bail. This is mandatory provision as per the Criminal Procedure Code, Section 167, sub-section (2)(a)(b). As far as the Unlawful Activities (Prevention) Act is concerned, the existing law is already modified. Section 43D, that is, modified application of certain provisions of this Section 167 of CrPC, shall apply in relation to a case involving an offence punishable under the Unlawful Activities (Prevention) Act. Subject to modification in Section 43D sub-section (2), that is, if the investigation is not completed within ninety days, the detention of the accused can be extended up to 180 days. This is the existing provision of that Act. This is the stringent provision of this Act. It shows the seriousness of the Act.

Now, I am coming to the Bill. Under the Act, the Central Government may designate an organization as a terrorist organization, if it commits or participates in acts of terrorism; prepares for terrorism; promotes terrorism or is otherwise involved in terrorism. The Bill additionally empowers the Government to designate individuals. As per this Bill, the Government is to designate individuals as terrorists on the same grounds.

Further, Sir, under the Act, an Investigating Officer is required to obtain the prior approval of the Director General of Police to seize the properties that may be connected with terrorism. This is in the existing law. This Bill adds that if the investigation is conducted by an officer of the National Investigation Agency, the approval of the Director General of National Investigating Agency would be required for seizure of such property.

Again, Sir, under the Act, investigation of cases may be conducted by the officers of the rank of Deputy Superintendent of Police or Assistant Commissioner of Police or above. But, the Bill empowers the officers of the National Investigating Agency of the rank of Inspector or above to investigate the case because the serious offences under Section 302 are grave crime, especially, as per the Indian Penal Code. But in cases under Section 302 of IPC, the Investigation Officer is Inspector of Police. So,

[Shri S. Muthukaruppan]

like that the NIA is also saying that the Investigating Officer is Inspector of Police. Further, the Act defines terrorist acts to include acts committed within the scope of any of the treaties listed in the Schedule to the Act. The Schedule lists nine treaties, including the Convention for the Suppression of Terrorist Bombings, 1997 and the Convention against Taking of Hostages, 1979. The Bill adds another treaty to the list. This is the International Convention for the Suppression of Acts of Nuclear Terrorism. These are all the important amendments of this existing Act. The reasons for this Bill or the need to amend the Act is that the Bill document states that the National Investigation Agency currently faces many difficulties in the process of investigation and prosecution of terrorism-related cases. In order to overcome such difficulties, the Government of India is seeking to amend the said Act, that is, the Unlawful Activities (Prevention) Amendment Bill, 2019. The amendment would help to remove certain illegal infirmities and the amendments would also give powers to the National Investigation Agency Director-General to allow for the seizure or attachment of property. Further, the amendment of Unlawful Activities (Prevention) Act will allow the National Investigation Agency to designate an individual suspected to have terror links 'a terrorist'. As of now, only the organisations are designated as 'terrorists'. The National Investigation Agency was set up in 2009 following the November, 2008 Mumbai terror attacks that left 166 people dead. The earlier laws like the Terrorist and Disruptive Activities (Prevention) Act (TADA) lapsed in 1995 and the Prevention of Terrorism Act (POTA) was repealed in 2004. To control terrorism in our country, the Unlawful Activities (Prevention) Act and National Investigation Agency are essential. Before I conclude, I once again like to say that the above said amendments are essential to prevent and control terrorism inside and outside our country. I welcome this Bill on behalf of my party, AIADMK and support this Bill.

MR. CHAIRMAN: The next speaker is Shri Ram Nath Thakur, but before Shri Ram Nath Thakur, मुझे एक announcement करनी है Normally, Members on Friday will be planning their programs, etc. Please take note, as the Government and the Opposition seems to have reached to some understanding; the discussion on this Bill will go up to 8 o'clock tonight and, then, the House will be adjourning. Tomorrow, the discussion on the Bill will continue at 11 o'clock and also 12 o' clock. Then, by 1.00-1.15 p.m., we have to conclude the Bill. Afterwards, there will be the lunch break. After lunch break, the Wages Bill and a small Bill, the National Institute of Design (Amendment) Bill, 2019, will be taken up. Depending on the situation and also the mood of the Members, other things will be taken up. So keep that in mind. ...*(Interruptions)*...

SHRI JAIRAM RAMESH: Sir, the Wages Bill is very important. ...*(Interruptions)*...

SHRI BHUBANESWAR KALITA: We should not skip the Zero Hour submissions. ...*(Interruptions)*...

MR. CHAIRMAN: There is an agreement reached already, please. Tomorrow, his Zero Hour submission is also there. I have permitted it. Everybody, naturally, will be worried once they give notice. So I have decided in my discretion that these. ...*(Interruptions)*...

SHRI JAIRAM RAMESH: Sir, the Wages Bill is very important. ...*(Interruptions)*...

MR. CHAIRMAN: Please. ...*(Interruptions)*... Every Bill is important here. We have got the will to discuss the Bill and then, finally, take it to the conclusion. The Zero Hour submissions, which are to be made, notices are going to be given by tomorrow. They will be live up to Monday depending on their relevance as per my admission. So be rest assured on that count. Secondly, I am told during my absence, there was again some discussion about language. Let me make it very clear from the Chair, the practice of the Parliament has been for years together that the Members can speak in whatever language that is permitted. They can speak in English, they can speak in Hindi. And now, the latest is, they can speak in 22 Indian languages. The Ministers can also reply either in Hindi or in English. There is an arrangement for simultaneous translation. One may have strong views. I do not dispute with them. But this is the policy of the Parliament and it is also an agreed thing. So let us not unnecessarily discuss issues. You may like or you may not dislike. That is why I have given a simple solution to this. No imposition, no opposition—this should be the policy that has to be understood. Now, Shri Ram Nath Thakur.

SHRI JAIRAM RAMESH: Sir, may I seek a clarification? Sir, are you saying that tomorrow, the Wages Bill and the NID Bill will be taken up only in a period of half-an-hour?

MR. CHAIRMAN: Whatever time is allotted, that will be respected. ...*(Interruptions)*... When the Session is extended, there is no Private Members' day. You should be aware of it. Now, Shri Ram Nath Thakur.

SHRI V. MURALEEDHARAN: Sir, the Parliamentary Affairs Ministry has made arrangement for refreshment after the House adjourns today at 8'o clock.

श्री राम नाथ ठाकुर: सभापति महोदय, आपने मुझे इस बिल पर बोलने का मौका दिया, मैं अपनी तरफ से और अपने दल की तरफ से आपको कृतज्ञता ज्ञापित करता हूँ।

(श्री उपसभापति पीठासीन हुए)

विधिविरुद्ध क्रिया-कलाप (निवारण) अधिनियम, 1967 को संशोधन करने वाले विधेयक 2019 के संबंध में मेरा मानना है कि एनआईए को दिए जाने वाले अधिकार उचित हैं। इतना ही नहीं मैं तो यह भी सुझाव देना चाहूंगा कि एनआईए को इतनी शक्तियां दी जाएं कि वह अमरीका के एफबीआई के समान कार्य करने लायक हो जाए। इस हेतु आईपीसी में कुछ संशोधन कर कुछ अपराधों को चिन्हित किया जाए, जिनकी जांच-पड़ताल सिर्फ एनआईए के द्वारा ही हो। इसमें उचित तो यह होगा कि आईबी, सीबीआई, नारकोटिक्स ब्यूरो आदि सभी संस्थाओं को एकीकृत करते हुए, उसके अधिकार क्षेत्र तथा कार्य क्षेत्र में विस्तार किया जाए, ताकि सम्पूर्ण राष्ट्र में संघीय जांच व्यवस्था के तहत एक पूर्ण जांच एजेंसी एनआईए द्वारा कुछ विशेष प्रकार के अपराधों की जांच कर त्वरित न्याय प्रणाली की स्थापना करने में मदद करे। इस अपराध की श्रेणी में आतंकवाद, आंतरिक सुरक्षा आदि आ सकते हैं। अतः मैं अनुरोध करूंगा कि एक मंत्री समूह द्वारा इस हेतु एक समिति बनाकर इस उद्देश्य की प्राप्ति की दिशा में कार्य किया जाए। मैं यह भी चाहूंगा कि न्याय प्रणाली को मजबूत किया जाए और समय सीमा के अंदर न्याय प्रदान किया जाए।

दुष्यंत की एक रचना को सुनाने के साथ, मैं अपनी बात समाप्त करूंगा।

"सिर्फ हंगामा करना मेरा मकसद नहीं,
मेरी कोशिश है सूरत बदलनी चाहिए,
मेरे सीने में न सही, तेरे सीने में है आग जहां,
आग जलनी चाहिए।"

SHRI PRASANNA ACHARYA (Odisha): Mr. Deputy Chairman, Sir, thank you for giving me an opportunity to speak on this Bill. Sir, the Unlawful Activities (Prevention) Amendment Bill, 2019 relates to the safety and security of this country. So, there is no question of opposing this Bill. My Party and I support this Bill. Now, the point of objection among many sections of the House is this. How can you designate an individual a terrorist? Just a while, the Minister of State in the Ministry of Home Affairs was mentioning about Hafiz Saeed and Masood Azhar. We urged upon the United Nations to declare Masood Azhar a terrorist. We urged China to declare the same individual as terrorist. What was the counter question? Why is India not doing that first? We are not in a position to declare an individual, either he is Hafiz Saeed or Masood Azhar, as a terrorist. And with begging hand, we are standing before the United Nations, China and other countries to designate this particular man as a terrorist.

So, Sir, it is a very humiliating situation for this country in that respect. Therefore, Sir, I think, at the very appropriate time, the hon. Home Minister has brought the Unlawful Activities (Prevention) Amendment Bill, 2019.

Sir, yes, I know that there are lot of apprehensions and doubts about the misuse of the provision of law. Those who are apprehensive of this have their own logic. I support them because there are precedents in the country, as Professor was rightly describing, where such laws have been utterly misused in the past. It is but natural that some people have their doubts about the use or misuse of this law. It was quoted earlier that even in this country, persons like Shri Morarjibhai Desai, Shri Jayaprakash Narayan, Shri Atal Bihari Vajpayee were considered a threat to the internal security of this country and put behind bars. इनको जेल में डाल दिया जाए।

It is natural, Sir, when there have been records, precedents, history in this country, that such laws, which are meant for the safety and security of the country have been misused for political ends. It is but natural that some people have a doubt. To those who did this, the country taught them a lesson. My sincere appeal to this Government will be not to commit the mistake which the predecessors have committed. यहाँ हिन्दुस्तान के लोग बेवकूफ नहीं हैं। वे सब जानते हैं।

The second thing that I want to mention is that you put somebody behind bars but there are many cases where such people have been acquitted in the court of law, subsequently. उनकी ज़िंदगी बरबाद हो गई, sometimes, two-thirds of their lifetime. Why is this happening? What is the NIA doing? Are they not consulting lawyers? Therefore, my suggestion to the Government is that the law should be properly utilized. You may strengthen the NIA. Recently, this House approved your Amendment Bill to give more teeth to it. In spite of the fact that you are giving more teeth to it, in spite of the fact that Parliament is giving you more power to designate even an individual as a terrorist, why are there a number of accusations on you? A number of cases are pending now. They are not being disposed of. Why is it happening? Many times, innocent people are put behind bars for two years, four years, ten years, twenty years and after that they are acquitted by the court! So, the Government has to be very careful about all these things.

Nuclear terrorism is a new thing. Appropriately, we have to deal with nuclear terrorism also. I think, there is a provision in the Bill. It is a timely Amendment the Government has brought to empower the agencies. My sincere appeal to the Government would be that it may kindly learn lessons from history and that it should never, never try to misuse this law. Thank you.

MR. DEPUTY CHAIRMAN: Hon. Members, Shri Vaiko will make his maiden speech.

SHRI VAIKO: Mr. Deputy Chairman, Sir, thank you very much for giving me the opportunity. This day is a memorable day in the 55 years of my public life as it happens to be the maiden speech in this august House after 23 years. Opportunity is the blessed gift in a man's life. That is why, Thomas Gray, in his poetry, 'Elegy Written in a Country Churchyard', said:

Full many a gem of purest ray serene,
The dark unfathomed caves of ocean bear,
Full many a flower is born to blush unseen,
And waste its sweetness on the desert air.

Sir, ability is of little account without opportunity says Jefferson, the founding father of the Constitution of the U.S.A. Forty-one years ago, in 1978, the opportunity to enter this House was bestowed upon me by the dedicated disciple of Thanthai Periyar and Arignar Anna, the President of DMK, Dr. Kalaaignar Karunanidhi in 1978, in 1984, again in 1993, three times. I was moulded by Murasoli Maran, the President of the DMK Parliamentary Party, and when I made the first maiden speech Bhupesh Gupta and N. G. Ranga applauded this young, small man. This time, the President of the DMK, the Leader of the Opposition of the Tamil Nadu Assembly, my beloved brother, Thalapathi M. K. Stalin has given me this opportunity to enter this House. So, I owe my gratitude to Dr. Kalaaignar and Shri Murasoli Maran, and to Thalapathi Stalin. Sir, the time at my disposal is very short. But I have to recall the words of Arignar Anna when he entered this august House in April, 1962. In his maiden speech Arignar Anna stated, 'I belong to the Dravidian stock. I am proud to call myself a Dravidian. That doesn't mean that I am against a Bihari, or a Maharashtrian or a Bengali or a Keralite. Why I say I belong to the Dravidian stock is because the Dravidians have got distinct, different, concrete things to deliver to the sub-continent.' Sir, this Bill, which I oppose vehemently, is to strangle the voice of the minorities, the voice of the freedom loving people. Whoever comes to power, when they are in Opposition, they oppose the draconian provisions. The great Pandit Jawaharlal Nehru opposed the Preventive Detention Act of the British Raj, but when they came to power, they used the same Preventive Detention Act. When we won the battle in Bangladesh, Madam Indira Gandhi entered the House, the great late lamented Atal Bihari Vajpayeeji welcomed her as the Durga of India, but what happened? When she abolished the privy purses and nationalised the banks she was applauded by the whole country.

When she was defeated in the Allahabad High Court, when she was disqualified, what happened? A total revolution call was given by Lok Nayak Jayaprakash Narayan and all the leaders joined, but on the dead night of 25th June, when meeting at Ramlila was going on, democracy was murdered in this country and what happened the same morning? All the leaders, including Jayaprakash Narayan, Morarji Desai, Atal Bihari Vajpayee, L. K. Advani were arrested, detained behind bars, George Fernandes arrested after a few months and my leader at that time, the Chief Minister of Tamil Nadu, declared a resolution against the Emergency which was described as the Magna Carta by Comrade E.M.S. Namboothiripad. The Government of DMK was dismissed for this whole reason on 30th January, 1976. On the very same night, I myself, along with 500 cadres, were detained under MISA. I spent two jail terms in Palayamkottai and Salem. What happened? What was the result? The people threw away the Government. When Madam Indira Gandhi came back as the Prime Minister of India, they did not learn the lesson which they got previously. They brought the TADA. My own blood brother, Shri Ravichandran, who gave shelter to the wounded, to those who had lost their limbs, the LTTE, was arrested under the TADA. He was put in the prison. Whenever he was taken to the court, or the hospital, his hands were chained; he was handcuffed. Then, what happened? Again, the leader of the then Government, Shri Atal Bihari Vajpayee treated me like his son. He stated in a meeting in Bihar, 'Vaiko is like my son'. But, what happened? When they wanted to bring POTA, myself and Shri Murasoli Maran opposed it at the NDA meeting. The only thing I could achieve was to stop the move to put pressmen/journalist behind bars, which was deleted. But what happened? I was the first victim of this country. I was the only Member of Parliament who was put behind bars under POTA for nineteen months by Jayalalitha Government. Ms. Jayalalitha was the Chief Minister and used POTA. Mr. Atal Bihari Vajpayee—I was told by his adopted daughter—wanted to meet me in jail, but protocol stopped him. Therefore, he requested the hon. Vice-President of India, our present Chairman, Shri Venkaiah Naidu, to go and meet me in Vellore prison. My beloved brother, the great revolutionary, Mr. George Fernandes, came thrice to jail to see me. Sir, I filed a Writ Petition from jail before the Supreme Court asking, 'Giving support to a banned organization—LTTE—is it a crime and will it come under the purview of the POTA?' The great lawyer Shri Fali Nariman appeared for me. The Judge gave the verdict that a mere speech supporting a banned organization like LTTE will not come under the purview of Section 21 of the POTA. After nineteen months, I had to come to face elections; I did not contest. Had I contested the situation would have been different.

[Shri Vaiko]

But, Sir, today, I want to tell you, here, the great Shri Sukhendu Sekhar Ray quoted about sedition law. Under this very sedition law, the great Balgangadhar Tilak was sentenced for six years imprisonment! Today is the death anniversary of this great leader Tilak. Sir, Mahatma Gandhi was sentenced under Section 124A —sedition law. When Shri Arvind Ghosh was convicted, what Desha bandhu Chittaranjan Das had said? My friend, he said, 'Standing before the bar of the High Court is history, long after these controversies have been silenced, long after this turmoil, long after his death, he will be looked upon as a poet of patriotism, as prophet of nationalism and an icon of humanity.' Sir, you will be shocked to know, I was convicted under Section 124A. I am the only person since independence who has been convicted for sedition under Section 124A last month. Now, today, I am on bail. My case is going to come up in another two weeks in the High Court of Madras. If the sentence is enhanced to two years, I will lose the membership of the House and I will be disqualified. I don't care. I don't care about anything in my life. I live for principles. But, the only person who is convicted under sedition, after Independence, is this simple fellow standing before you. Tilak and Mahatma are mountains and I am a molehill. I am a humble man. But, giving support to LTTE and Eelam, I was branded as a traitor of this country! I come from a Congress family. But, as a student, I joined the DMK movement. I was in jail for five years. The best place for any politician to read and write is prison. This is my experience.

Sir, now, today, the Unlawful Activities (Amendment) Bill, 2019, is before us. Sir, I have to look at the clock, because you have put the deadline of 8 o'clock. I am having here with me the original Act. This Bill was passed by the Lok Sabha with an objective to align the law with the international obligation as mandated in several Conventions and Security Council Resolutions on the issue. This Bill would empower the Government to designate individuals as terrorists, among other changes. Hon. Home Minister, Shri Amit Shahji, had said in the Lok Sabha, during the discussion on the Bill, 'When you have fear in your mind, what can I do?' Sir, I have all the respect for the hon. Home Minister. But, who is feared and for what reason? Kalburgi was killed; Narendra Dhabolkar was killed; Govind Pansare was killed; Gauri Lankesh was killed. The great Poet, Rabindranath Tagore, the Nobel laureate, in Gitanjali, says:

"Where the mind is without fear
and the head is held high,
where knowledge is free.

Where the world has not been broken up into fragments by narrow domestic
walls,

Where words come out of the depth of truth,
Where tireless striving stretches its arms towards perfection.
Where the clear stream of reason has not lost its way into the dreary
desert sand of dead habit.
Where the mind is lead forward by thee
into every widening thought and action.
In to that heaven of freedom, my father,
LET MY COUNTRY AWAKE!"

But, such anti-terror legislations should not be misused to garget human rights defenders, religious minorities who already have been facing discrimination and reprisals.

Albert Schweitzer, the Nobel laureate, for his medical service to lepers in the dark areas of African Continent, has written a book 'Philosophy of the East'. He says, "Thirukkural, moral scriptures of great poet Thiruvalluvar, has no equal in literature around the world". Thiruvalluvar says, in his couplet under the caption of the chapter Tyranny, I quote, first I say in Tamil:

** 'People's tears of sorrow past endurance, are not they Sharp instruments to wear the monarch's wealth away? (Couplet No.555, The Cruel Septre)' Inconsolable tears due to torture, are the weapons, which will destroy any establishment.*

The Bill should be seen in conjunction with the recently passed National Investigation Agency (Amendment) Bill, 2019. When the NIA acts biased in cases where the perpetrators are from majority community, how is it possible for the minority community to live without the fear of this law being misused against them? When such a selective approach is being followed by the NIA, why should we give more powers to it?

I was booked in two cases under the Unlawful Activities (Prevention) Act, one case was for delivering a speech supporting LTTE in a hall meeting at Chennai. I was acquitted after the full trial. The other case was for undertaking a procession condemning the killing of Supa Thamilselvan, an LTTE spokesman, by the Sri Lankan military bombardment. When I challenged the invoking of UAPA before the Madras High Court, the entire charge-sheet was quashed. Thus, I am a standing example of misuse of the MISA, the TADA, the POTA and the UAPA.

*English version of the original speech delivered in Tamil.

[Shri Vaiko]

Coming to the Unlawful Activities (Prevention) Amendment Bill 2019, I oppose the said amendment for the following reasons: One, it targets individuals by calling him 'terrorist' by the unilateral act of including his name in the Fourth Schedule. No opportunity is contemplated to hear the view of the individual before his or her name is included in the Fourth Schedule. The Central Government, by this Bill, is empowering themselves by issuance of a notification to include the name of any individual in the Fourth Schedule and declare him as a 'terrorist'. It is highly undemocratic and unconstitutional; in that, the freedom of human being is curtailed. Secondly, this Amendment Bill empowers only the police officer, not below the rank of Deputy Superintendent of Police. Thirdly, this Amendment Bill is bringing a fear in the minds of nation that the nation is under constant threat, both from inside and outside the nation.

The present Central Government is usurping the powers of the State Governments by taking the right of the investigation unto themselves. The basic structure of our nation, that is, India is a Council of States. Hence, this country should be called as United States of India. This country should be called United States of India. By the policy of 'One Nation', being adopted by this Government, I apprehend that the unity of India will be endangered. The proposed Amendment is totally unwarranted, as there are sufficient laws in force. The citizens of India are peace-loving people. They always express their views through ballot and never resort to any violence.

Therefore, I request the House to reject the Bill if it is not referred to a Select Committee for a detailed study.

I would like to state Mr. Martin Scheinin, the former United Nations Special Rapporteur, on the promotion and protection of human rights and fundamental freedoms while countering terrorism, who wrote in an article, "For a while, the global consensus about the imperative of combating terrorism was so compelling that authoritarian governments could get away with their repressive practices simply by renaming political opponents as terrorists".

This draconian, abominable, atrocious Bill, the Unlawful Activities Prevention (Amendment) Bill should be rejected lock, stock and barrel. Otherwise, this Bill will be thrown into dustbin by the people in the future history of India.

SHRI B. LINGAIAH YADAV (Telangana):* Hon'ble Deputy Chairman Sir, I thank you for giving me this opportunity. I am also thankful to the Hon'ble Chairman for facilitating the Hon'ble Members to speak in this House, in all the twenty two Languages listed in the Eighth Schedule of the Constitution. I want to convey the opinion of my party on The Unlawful Activities (Prevention) Amendment Bill, 2019 brought by the Central Government where it can designate the individual as a terrorist and seize his property when he takes part in terrorist activities. It is not about political parties or who was in power earlier and who was in opposition earlier. Be it individuals like Shri Narendra Modi, Shri Rahul Gandhi and Shri Kapil Sibal or be it political parties like UPA or NDA, it is also not important who occupies what position. What is important is the security of the Nation. Two hundred years ago, this country forced the British to leave this land. People lost their lives fighting for Independence. But it is sad that thousands of people died because of terrorism. I want to convey once again that, it is our responsibility to eradicate terrorism in this country. Telangana Rashtra Samithi party leader Shri K. Chandrashekar Rao is stricter when it comes to National Security or Internal Security of the country. On many occasions my party and our leader Shri K. Chandrashekar Rao have condemned the terrorist incidents and the terrorist groups responsible for these activities. The primary objective is that, the country has to develop. The country has to attain stability and integrity. I wish to remind the House that the citizens of this country who want the country to attain stability and integrity should strive towards eradicating the anarchic forces. Today, we identify terrorists as a group or as an organization but we cannot designate an individual as a terrorist. There is a need to stop the terrorist activities caused by individuals and this is what this Bill is trying to do. No one can oppose this Bill. There is a need not only to eradicate the larger terrorist organizations but also the individuals responsible for terrorism.

Sir, through you I want to request the Central Government and the Hon'ble Home Minister that, few provisions made in the Bill will nullify some powers of the State Governments. Though the provisions made might not influence in larger extent but they will definitely impact to some extent and my request is to reconsider these provisions made in the Bill. For example, NIA can take unilateral decision to take steps against the terrorist individuals or terrorist organizations without sharing information with the State Governments or the Director General of Police in the State. This will affect the federal structure of the country. Since Law and Order comes under the jurisdiction

*English version of original speech delivered in Telugu.

[Shri B. Lingaiah Yadav]

8.00 P.M.

of the State Governments, it is not proper to take such actions by keeping the State Governments in dark. Many a time we keep telling that Centre and States should have a healthy relation. This is called Cooperative Federalism. When we insist on Cooperative Federalism, we should understand that ignoring the rights of the States will cause inconvenience to the State Governments. If there is any delay by the State Governments, please fix a time limit and the States will adhere to it. We have to act in a dignified way when it comes to Federalism. All of us should rise above party line and help in eradicating terrorism from the country. I urge the Central Government that this Bill should not be used against individuals and organizations for political vendetta. I support this Bill. Thank you, Sir.

MR. DEPUTY CHAIRMAN: Thank you. ...*(Interruptions)*...

The House stands adjourned till 1100 hours on Friday, the 2nd August, 2019.

*The House then adjourned at eight of
the clock till eleven of the clock on
Friday, the 2nd August, 2019.*